भी शिव चन्द्र झा (मध्बनी): उपाध्यक्ष महोदय, मझको भी एक निवेदन करना है। माप जानते हैं, पिछले तजुर्बे के माधार पर, जब ग्राप भी इधर बैठा करते थे, उन दिनों से यह प्रथा चली भाई है कि जब कि किसी - अखबार के मताल्लिक कोई प्रिवलेज का मोशन उठाया जाता है, तो श्रखबार के सम्पादक को लिखा जाता है और जो जवाब उसकी तरफ से माता है उसको मध्यक्ष, या जो भी चेयर पर बैठते रहे हैं, वे सदन को बताते रहे हैं कि यह जवाब ग्राया है। पटना के इण्डियन नेशन के खिलाफ मेरा प्रिविलेज का मोशन था. लेकिन मझको उठाने नहीं दिया गया और कहा गया कि एडिटर को लिख दिया गया है। श्रब एडिटर का जवाब भी मा गया है, उन्होंने रिग्नेट किया है या जो कुछ किया हो, वह इस सदन को बताया नहीं जा रहा हैं। केवल मुझको एक कम्युनिकेशन भाया है जिसमें कहा गया है कि यह जवाब भाया है। क्या यही विशेषाधिकार को डील करने का तरीका है---ग्राप पुराने तजर्बे के माधार पर बताइये ? प्रिवलेज का मामला मेरा व्यक्तिगत मामला नहीं है. प्राइवेट मामला नहीं है, केवल मझको ही कम्यनिकेट करने से काम नहीं चलेगा, यहां भी उसकी जानकारी दी जानी चाहिये।

MR. DEPUTY-SPEAKER: I will find out the position. SHRI C. K. Bhattacharya.

RESOLUTION RE. DELHI UNIVER-SITY (AMENDMENT) ORDINANCE AND DELHI UNIVERSITY (AMENDMENT) BILL-Contd.

SHRI C. K. BHATTACHARYA: Sir. this Bill has come not a day too soon. In fact, it should have much earlier. The Minister, in the Statement of Object and Reasons, has made it clear that the Delhi University has exhausted all possible methods for accommodating students and when they were at the last end of their resources, they have adopted the External Students Amendment Bill for accommodating the rest of the students. In Calcutta, the external students provision was adopted in 1954. Dr. J. C. Ghosh

was the Vice-Chancellor and he realised that unless this was done, there was no possible way of accommodating the rush of students coming to the university for having only graduation.

In any case, external students provision is a new venture in education, that students should be registered in a university and should receive a degree without participating in university life. The tradition of acquiring learning in India provided only three methods; गुरू मुख्यया विद्या Acquiring learning by remaining in contact with the Guru; पुष्कलेन धनेनवा Acquiring knowledge by going to an institution and spending ग्रथवा विद्या विद्या Acquiring learning in exchange of the learning one has got. चतुर्थी नोपपयते । In our tradition, on fourth method of acquiring learning was conceived, but this is now conceived in the method provided for external students in university education. The hon. Minister has stated in the Statement of Objects and Reasons that this is being done to provide for the 'rate of increase'; he does not stop there; he uses the adjective 'accelerated rate of increase'. Dr. Rao must have been a student of mathematics so that this term 'acceleration in the rate of increase' has occurred to him. It reads: "... is so great that there is no other way of providing for the enrolment of students to the B.A. Pass course'. Thus external students' provision is meant for the B.A. Pass course only, as stated in the Statement of Objects and

Sir, two categories of students come to the University-those who go there for an academic career, for making themselves academially qualified for the highest degrees of the university and a brilliant career as well and also those who go there only to have the mark of graduation so that they can pass in the employment market. The provision in the Bill, I believe, is for the second category of students who would require graduation for improving their service conditions. At times I feel that if some method could be adopted to devalue graduation in the employment market, this rush to university might possibly stop or might become less. In fact the Lok Sabha once appointed a three man Committee and in that Committee

#### [Shrl C. K. Bhattacharyya]

I remember the then Minister of Education Dr. Humayun Kabir and two others were there. They advised the Government that for certain types of employment they should not insist on graduation so that the rush for the graduation mark in the university might stop. The hon. Minister must be knowing that and while providing for external students he should also think of the suggestion made by the three man committee.

We are not directly providing in this Bill for the students but we are giving power to the University to make provision for them. The Bill says 'Subject to such conditions as may be laid down in the statutes and ordinances.' Everything depends upon statutes and ordinances to be framed by the University. There is no indication of them in the Bill itself. Will the hon. Minister have any say or any influence over the University when these are framed? I am not sure. Unless he sees to it that the statutes and ordinances are framed in the spirit in which he has brought the Bill, the provision will not be as effective as he wants it to oe.

In the statutes and ordianances that are to be framed, there should not be any difference in the period by which the external students will be required to be considered fit for the B.A. course after their last examination in comparison to those who study regularly for the university degree. I have seen that the external students are subjected to this discrimination; while regular students are allowed to go after two years of study in certain cases external students are required to go for an examination after three years: they have to spend three years after their last examination. Thus they are compelled to waste one year of their life. I request the hon. Minister that this discrimination may not be applied against external students. I do not know whether he has any plans to open external courses for M.A. students: I suggest he may kindly do so. There is a word 'residing' in this Bill. Much depends upon its interpretation. I suggest that the word 'residing' must not be interpreted very liberally.

I shall draw his attention to one more matter. In the Bill and the Objects and Reasons, three expressions have been used: "non collegiate students", "private students" and "external students". I request him to see that these different categories of external students are not interpreted in a way so that there will be any bar against any of them. Whether they appear as private students or as non-collegiate students or external students, these three expressions should be made to carry the same interpretation so far as the benefit offered by this Bill is concerned.

The hon, Minister said that lectures should be provided by the All India Radio. I am afraid that it will not have much effect. Nowa-days even the rule of percentage is of no effect in the universities and colleges and I believe the UGC has recommended that the rule of percentage for compelling the attendance of students in the colleges and universities be abolished. In these circumstances. I am not sure whether the All India Ragio's lectures will be helpful to the students.

Shri Kanwarlal Gupta says that educational shops have been opened in Delhi. I suggest to the hon. Minister that the educational shops may not be allowed to use the term 'college'. If he could somehow prevent the use of the term 'college' by these shops, much of the mischief to which Mr. Gupta referred would be undone.

SHRI K. P. SINGH DEO (Dhankanal): Basically I should like to associate myself and support the Statement of Objects and Reasons enumerated in the Bill. But I have this reservation that the Ordinance is discriminatory and would affect only those who reside within the limits of the Delhi University's jurisdiction; only they have the opportunity of availing the facilities offered by the Delhi University. The hon. Minister should see if it is possible to include people living outside the jurisdiction of the Delhi University.

I think this Bill will help ease the pressure and have a way out of the numerous difficulties created by the number seeking admission in the universities and colleges, in Delhi University in particular, to pursue academic life in an atmosphere conducive to learning. The principal objective of university education should be the training of youth for the

future; it should be a creative centre and not, as at present, factories for mass production of graduates without hope of getting some gainful employment or job, thereby manifesting itself in frustration, students' unrest, students' agitation and leading to the law and order situation and socio-economic problems. In this regard Government should be squarely blamed for their lopsided planning because of which such a situation has arisen.

At present students are following their academic pursuits in unhygienic and overcrowded classrooms, devoid of bare necessities. There are no facilities for recreation: there is no furniture; sometimes they have to stand in verandahs and listen to actures: there are no libraries, no proper laboratory facilities and, worst of all, there is no interest or supervision because lecturers and professors are so meagrely paid and the ratio between students and teachers is so much that it is just not humanly possible to give them the amount of supervision one would like. If the University is to live up to its expectation of imparting knowledge and education to an optimum number of students keeping an optimum amount of quality. I think, this Bill will go a way in achieving that end.

This Bill, I hope, will enable more and more people to further their knowledge and their careers by learning while they earn, thereby bettering their prospects in the avocation which they are following. But here I must put a word of caution that the Ministry and the Minister, I hope, will have co-ordination with its other sister departments to see that concrete and realistic proposals are brought forward so that the educated unemployed may be absorbed and we do not have a dangerous situation where millions of qualified people are left exposed to unhealthy, unpatriotic and antinational forces who try to exploit that situation or their frustration and helplessness in getting employment and getting absorbed.

In this regard, I should say, the Government should explore the possibilities of unemployment insurance for qualified technical people, as is being done in other developing and developed countries. I think, with the interest our Minister is taking, as I have had experience in the Consultative Committee. it should not be a very difficult job on his part.

Another important aspect of the Delhi University has been the question of students' participation. The Minister, in his reply in the Rajya Sabha, had referred to the Gajendragadkar Commission which is going into the question of students' participation. He was not able to answer many of the points raised by hon. Members in that House.

Here, I would like to quote, with your permission, something from Dr. Kothari in the Conference of Vice-Chancellors, some time in April 1969. He said:-

"The need for student participation and involvement, to be effective and meaningful, in the formulation of policy and programmes for the development of University education and upgrading standards is generally recognised. Never were there so many young men and women aspiring for, and deserving, meaningful and challenging task; and never were the tasks so few in proportion to the demand."

He further adds:-

"We need a change of attitudes (and values). This needs hard and courageous thinking, imaginative and collective wisdom, and sincere cooperation of all participants-students, teachers and administrators."

It is interesting to note that even in a conservative country like the United Kingdom the Committee of Vice-Chancellors, Principals and National Union of Students in their joint statement on the role of students in the academic community has some interesting things to say about students' participation. I quote a few points from their joint statement.

After discussions they recognised that the social situation had been changing rapidly in recent years.

MR. DEPUTY-SPEAKER: The hon. Member's time is up.

SHRI K. P. SINGH DEO: Please give me five minutes more. This is something which concerns my generation.

MR. DEPUTY-SPEAKER: My generation also.

SHRI K. P. SINGH DEO: Men and women of student age are expected to bear the full responsibility of adult life much earlier than would have been thought reasonable generations ago.

Then this joint statement is divided into different articles. Article A says about students' participation in university decision making. NUS seeks effective students' presence on all relevant committees and discussion identified three broad areas of operation:

- (a) Whole field of student welfare—health services, catering facilities, provision of accommodation, operation of students' union; management of extra-curricular activities in which they should have long and complete responsibility.
- (b) relating to curriculum and courses, teaching methods, major organisational matters and issues concerning planning and development of the university in which the ultimate decision remains with the statutory body but in which the students are asked to give their opinions freely.
- (c) involving decisions of employment, promotions, etc. NUS and the Vice-Chancellor could not come to an agreemnt as to the extent of students' presence.

Then another point which came out was that there should be Students' Committees and membership of committees in the Council and Senate and there should be joint committees between staff and students.

MR. DEPUTY-SPEAKER: This Bill refers to allowing private candidates to sit in the examination.

SHRI BAL RAJ MADHOK (South Delhi): When you deal with a Bill dealing with a University, you cannot confine its scope to that only. It is on education. Of course, if we go beyond education, you can object.

MR. DEPUTY-SPEAKER: There is only one hour.

SHRI K. P. SINGH DEO: I will try to make it as short as possible.

Then Course content and teaching methods in which they agree on the essential academic freedom without interference. Students can possibly, and rightly should have the opportunity to enter into discussion about the content, structure of the course, teaching methods in general and effectiveness of particular teaching method received.

This will go a long way in trying to bridge the generation gap which is one of the causes of frustration now because the syllabus is sometimes totally unrelated to the needs of the country and the needs of the hour.

Then on the examinations. There also NUS cast doubts upon the fairness of many examinations urging upon the Vice-Chancellors the need for an early reform in the examination system and the methods of assessment. The student's ability should be assessed in a number of ways rather than depending upon his ability to cram and reproduce certain things in a particular examination.

Then, Sir, about the question of discipline, it was also considered in that. Discipine, disciplinary action and code of behaviour and the extent to which responsibility for maintaining good order and procedure which should be consistent with natural sense of justice was also one of the ideas mooted there.

While concluding, I would like to say that earlier on I have also brought to the notice of the Minister that there are very few Universities where there are Guidance Councils or Information Centres where students may get guidance about the careers and the courses and the future line of action they should take after graduation. I hope the Minister will take interest in seeing that such Guidance Centres are developed in all universities so that they may help students in their hour of need. I would like to say that the Vice-Chancellor of Delhi University has exhibited commendable courage and boldness in trying to maintain law and order. He has taken some extreme steps in rusticating undesirable and antisocial elements, among the student community. I have come across certain rumours that the Vice-Chancellor has been partial to certain elements and certain people belonging to certain political parties. Therefore, to dispel this doubt, I think, an impartial enquiry should

be made whether Naxalite elements as alleged by Mr. Kanwar Lal Gupta are there having influence with professors and lecturers, and whether Naxalite publications, pamphlets, literature etc. are freely distributed, to find out whether these are facts. It shoul be brought to light. And, for this, I would urge upon the Minister to have some sort of an impartial enquiry into these matters. Tnank you.

MR. DEPUTY-SPEAKER: Before I call upon the next hon. Member to speak, let me make one thing clear. This subject is confined only to one particular point. to allow private candidates. Private condidates are to be allowed to sit for the examinations of the Delhi University. If we go over the whole gamut of all the other problems, we will not be able to finish this in time.

SHRI KANWARLAL GUPTA: Definitely we will have to bring in the problems of Delhi university. I can say, only about Delhi University.

MR. DEPUTY-SPEAKER: If you go over the whole gamut of the problems of the Delhi University, it is not possible to finish within the time limit. . .

SHRI KANWAR LAL GUPTA: At least Delhi university should be allowed to be discussed.

SHRI YADAV SHIVRAM MAHAJAN (Buldana): The proposed amendment to Delhi University Act deserves to be supported by this House. The University has been expanding rapidly. Its strength increased from 24,000 at the beginning of this decade to about 60,000 during this year.

The number of colleges increased from 23 in 1960-61 to 53 during 1969-70.

To accommodate the increasing number of students the university has initiated a School of Correspondence Courses. But the number has increased to 16,000 and this is a number which is more than what they could manage efficiently. The Working Group looking into the affairs of that School has also made it known that they cannot possibly deal with such large numbers, and steps should have to be taken to reduce the numbers

to 10,000. The university has come forward with the proposal to admit external students for the B. A. and B. Com. Degree courses. In making this proposal the University has considered mainly its own convenience. The Minister says that because we cannot admit all the students in the existing colleges and we cannot cater to the needs of all of them, we are making this arrangement. But I would look at it from a different point of view.

I would say this bill deserves support because it caters to the needs of the students, that is for the convenience of their categories of students:

- (1) There are those who have passed matriculation with less than 40% marks who cannot pursue further studies in the present circumstances. They are not admitted as per present regulations.
- (2) There are people who have passed the qualifying examination, but, because of economic difficulties they had to seek jobs and therefore cannot attend colleges regularly. They are deprived of higher education.
- (3) Then there are also, girls, who are married, after matriculation and so cannot go to the colleges. All the three categories should be given the benefit of higher education. They will be able to study privately and appear for examinations. It is in the interest of the nation to allow that. While making this arrangement the University has laid down certain restrictions.

First, the students should have passed the higher secondary or any other appropriate equivalent examination.

Second, they should be residents in the Delhi University area.

And, third, that they are registered as external students.

A suggestion has been raised that students from other universities should also be allowed to appear as private students, of this university but I believe there are insurmountable legal difficulties.

SHRI S. KANDAPPAN (Mettur): How can you say insurmountable?

SHRI YADAV SHIVRAM MAHAJAN: Under the existing law you cannot do it.

SHRIS. KANDAPPAN: You can change it. . .

SHRI YADAV SHIVRAM MAHAJAN: Perhaps, the legal difficulty can be surmounted according to the hon. Member. As regards the proposal that the students should be registered as private students in the university, I have to say that the Delhi University has come forward with this proposal rather late in the day because the institution of external students is an old thing. The London University is the home of the external degree. It is nearly 50 years ago that the London University started with this idea of the institution of external students. In our country also, there are 13 such universities. In the Poona University, we started this arrangement about 20 years ago. Therefore, it is rather surprising that the Delhi University should not have made this proposal much earlier.

As Shri Kanwar Lal Gupta has said, teaching shops have sprung up in Delhi. They are a great menace to the maintenance of standards in university education. They are found all over the country in every State. Those who run these teaching shops are not sufficiently qualified, they do not provide adequate teaching and sometimes, they are guilty of malpractices also. Therefore, we have to be careful to see that the boys do not fall victims to these teaching shops. Therefore, while making these arrangements. the Delhi University should see that library facilities and guidance are provided to students who are registered an external students in the Delhi University area. Provided these arrangements are made, I think the University will be on the right lines in admitting students on this basis.

With these words, I commend this Bill for the acceptance of the House.

श्री रामावतार शास्त्री (पटना): मुझे इस विधेयक पर कोई विशेष बात नहीं कहनीं है। लेकिन एक दो चीजें ऐसी हैं जिन की श्रीर मैं मंत्री महोदय का ध्यान दिलाना चाहूंगा। पहली बात तो यह है कि बाहर के छात्रों पर जो प्रतिबन्ध लगाया जा रहा है मुझे मालूम नहीं ऐसा क्यों किया जा रहा है, श्रौर इसकी श्रावश्यकता क्यों महसूस की गई है। दिल्ली श्राप जानते ही हैं कि देश की राजधानी है। इस वास्ते किसी दूसरे राज्य का विद्यार्थी श्राना चाहे तो उसके श्राने पर प्रतिबन्ध लगाना मैं उचित नहीं समझता हं।

तब प्रश्न उठता है कि यहां पर छात्रों की ग्रधिकता को देखते हुए यह ग्रनिवार्य नहीं है ? उसके लिए मैं चाहंगा कि कुछ दूसरा उपाय किया जाए । यूनिवर्सिटी को बढ़ाया जाए, कालेज ग्रीर ज्यादा खोले जार्ये या कोई भ्रौर रास्ता निकाला जाए न कि यह कि प्रतिबन्ध लगा दिया जाए बाहर के छात्रों पर । बाहर के बहुत ज्यादा छात्र यहां भाते भी नहीं हैं क्योंकि दिल्ली का रहन सहन बहुत महंगा है। बहुत थोड़े छात ही भा सकते हैं या आने के इच्छुक हो सकते हैं। ऐसी ग्रवस्था में यदि उन पर प्रतिबन्ध लगाया जाएगा तो उन लोगों के दिमाग पर इसका भ्रच्छा ग्रसर नहीं पडेगा। वे कहेंगे कि यह तो देश की राजधानी है, इस वास्ते हर राज्य के लोगों को क्यों जाने का मौका नहीं दिया जाता है। इसका ग्रसर यह भी हो सकता है कि दूसरी युनिवर्सिटीच जो दिल्ली के छात्र वहां जाते हैं, उनके ग्राने पर रोक लगा दे। खाद हमारे पटना में हो सकता है कि वहां की यूनिवर्सिटी यह सोचे कि हमारे राज्य के विद्यार्थियों की संख्या ही बहुत ज्यादा है, इसलिए दिल्ली के छात्रों को हमें यहां नहीं भाने देना चाहिए। इस तरह की ग्रगर दिमाग में भावना पैदा होती है तो यह हमारे देश की एकता भीर उसके विकास के लिए ग्रम्छा नहीं होगा। इसलिए मैं चाहता हूं कि कोई न कोई ऐसा उपाय किया जाए कि जो थोडे बहत बाहर के छात इम्तहान देना चाहें या यहां पढना चाहें तो उनको इम्तहान देने की तथा पढ़ने की सहलियत मिले।

छात्रों की कुछ समस्या हैं जिन की ग्रीर मैं माननीय मंत्री महोदय का ध्यान दिलाना चाहता हूं। छात्रावास की समस्या है, खेल-कृद की पर्याप्त ब्यवस्था नहीं है, सांस्कृतिक विकास का बन्दोबस्त होना चाहिये। इस सब से एक और बड़ी समस्या है। कुछ सदस्यों ने नक्सलवादी छात्रों की चर्चा की है। भाखिर वे नक्सलवादी क्यों बनते हैं ? कारण यह है कि जब वे पढ़कर निकलते हैं, तो उनके सामने ग्रंधेरा होता है, उनके लिए काम की व्यवस्था नहीं होती है। रोजगार की व्यवस्था नहीं होती है, इस तरह उन का माइंड डाइवर्ट होता है ग्रीर वे तरह तरह की दूसरी बातों में पड़ जाते हैं। इस का उपाय यह नहीं है कि उन पर कोई बन्दिश या प्रतिबन्ध लगाया जाये। इस बात की व्यवस्था की जानी चाहिए कि जब वे शिक्षा प्राप्त कर के निकलें. तो उन्हें कोई काम मिले, ताकि वे समाज की प्रगति श्रीर विकास में ग्रपनी उचित भमिका ग्रदा कर सर्के।

इन दिनों युनिवर्सिटीज ग्रीर छात्रों में साम्प्रदायिकता की भावना बढाई जा रही है भीर वह बढ़ रही है। जैसे, बनारस यूनि-वर्सिटी में ग्रार० एस० एस को भ्रपना दफ्रतर बनाकर काम करने का मौका दिया गया है। इस लिए इस बात की स्रावश्यकता है कि दिल्ली युनिवर्सिटी और देश की भन्य युनिवसिटीज में इस तरह के लोंगों को मौका नहीं मिलना चाहिए कि वे साम्प्रदायिकता का प्रचार करें और छात्रों के दिमाग को विषैला, जहरीला, बनायें। इस से देश के लोगों का भाषसी भाई-चारा खत्म होता है भीर देश में बदधमनी तथा ग्रशान्ति फैलती है। इस लिए ग्रार० एस० एस० भीर इस तरह की पैरा-मिलिटरी एक्टिविटीज की इजाजत यनिवसिटीज में नहीं दी जानी षाहिए।

मन्त में मैं यह निवेदन करूंगा कि शिक्षा मंत्री भपने पद भौर प्रभाव का इस्तेमाल कर के, बाइस-चांसलर से बातचीत कर के, उन छातों को फिर से दिल्ली यूनिवर्सिटी में दाखिल करवायें, जिन्हें निकाल दिया गया है। जब तक वे बाहर रहेंगे, तब तक वहां अशान्ति की स्थित कायम रहेगी और लोगों को गड़बड़ करने का मौका मिलेगा। मंत्री महोदय को कोई रास्ता निकालना चाहिए, ताकि वहां आईन्दा कोई हंगामा न हो और शान्ति कायम हो जाये।

श्री शिव जन्द्र क्या (मधुननी): उपाध्यक्ष महोदय, इस विधेयक के द्वारा प्राईवेट विद्याथियों को इंग्जामिनेशन में बैठने की जो सुविधा दी जा रही है, मैं उसका स्वागत करता हूं। लेकिन इस सम्बन्ध में यह प्रतिबन्ध लगाया गया है कि केवल दिल्ली यूनियन टेरीटरी के प्राईवेट विद्यार्थी ही यहां के एग्जामिनेशन्ज में एपीयर हो सकते हैं। मंत्री महोदय ने इस बारे में जो स्पष्टीकरण दिया है, वह ज्यादा कनविन्सिंग नहीं है। उन्होंने कहा है कि पहले इस विधेयक द्वारा की गई व्यवस्था को कामयाब होने दें और उसके बाद बाहर के विद्यार्थियों के बारे में भी सोचेंगे कि वे दिल्ली विश्वविद्यालय के कारेसपांडेंस कोर्स में दाखिल हो सकें।

लेकिन मंत्री महोदय ने प्रपने कथन की पुष्टि में कोई ग्रांकड़े नहीं दिये हैं कि यूनियन टेरीटरी से बाहर के कितने विद्यार्थियों के दिल्ली विश्वविद्यालय की परीक्षा देने की सम्माबना है, जिसके प्राधार पर वह कहते हैं कि वह संख्या ग्रनमैनेजेबल हो जायेगी। मैं समझता हूं कि ऐसे कुछ ही विद्यार्थी होंगे यह सही है कि हर साल यह संख्या बढ़ती जायेगी। लेकिन दिल्ली से बाहर के विद्यार्थियों की संख्या जो भी हो, स्वयं दिल्ली के विद्यार्थियों की संख्या जो भी हो, स्वयं दिल्ली के विद्यार्थियों की संख्या भी मैनेजेबल नहीं है। यही हालत हिन्दुस्तान के ग्रन्य सब विश्वविद्यालयों की भी है।

सरकार ने भ्रभी तक इस देश में ऐसे हास्तत पैदा नहीं किये हैं कि यहां के

# [श्री शिव चन्द्र झा]

विद्यार्थी अमरीका वगैरह दूसरे मुल्कों के विद्यार्थियों की तरह पढ़ाई के साथ साथ कुछ काम कर के उस की आमदनी से अपनी पढ़ाई पूरी कर सकें— वर्क देयर वे ध्रू एकू के जान । मुझे अमरीका के केलिफोर्निया विश्वविद्यालय में सात साल तक पढ़ने का मौका मिला, लेकिन मैंने उस अवधि में घर से एक पैसा भी नहीं मंगाया था। यूनिवर्सिटीज में एम्पलायमेंट एक्सचेंज हों, विद्यार्थियों को कोई काम करने का मौका मिले, उनको अपने घरों से रुपया न लेना पड़े और वे अपनी मेहनत से शिक्षा प्राप्त करें, यह व्यवस्था हिन्दुस्तान में किसी भी विश्वविद्यालय में नहीं हो पाई है। इससे विद्यार्थियों को दिक्कत होती है।

हिन्दुस्तान में एजूकेशन का जैनेरल स्टेन्डर्ड ग्रीर क्वालिटी बहत गिर गये हैं। इसकी वजह यह भी है कि यहां की यनि-बर्सिटीज टीचिंग युनिवर्सिटीज न होकर एग्जामिनिंग यूनिवर्सिटीज हैं। ऐसा नहीं होना चाहिए। इन युनिवर्सिटीज को टीचिंग युनिवर्सिटीज बनाया जाना चाहिए, ताकि विद्यार्थियों का स्टैंडर्ड ऊंचा हो सके। स्टडेंट म्रनरेस्ट की बात छोड़ दीजिए । वह एक मलग विषय है। लेकिन प्रोफ़ेसरों की इन्टे-ग्रिटी का क्या स्टैंडर्ड है ? वे ग्रुफिल्म में फंसे हए हैं। वे ग्राम तौर पर लिखने-पढने का. राइटिंग वर्क, नहीं करते हैं । उनमें बहत ज्यादा पालिटिक्स है स्रौर वे मिनिस्टरों वगैरह के पीछे भागते रहते हैं। सारे हिन्दूस्तान में यह स्थिति है, जिसको देख कर चिन्ता होती है।

देश में अनएम्पलायमेंट की वर्तमान स्थिति को देख कर कुछ लोग सोचते हैं कि ज्यादा लोगों को पढ़ा-लिखा कर, मास एजू-केशन से, क्या फायदा होगा । मैं इस बात को नहीं मानता हूं। एक रूसी कान्तिकारी ने कहा है कि समाजवादी समाज का आदर्श और लक्ष्य यह है कि उसका छोटे से छोटा सदस्य भी अरस्तु और प्लेटो के बरांबर होगा

भीर जिस नागरिक का स्तर ऊंचा होगा, वह भरस्तु भीर प्लेटो से भी बढ़ा होगा। इसलिए हमारा भादण यह होना चाहिए कि हमारे समाज में जितने भी लोग पढ़ कर निकलेंगे, इन वि लांग रन उनसे समाज का फायदा ही होगा।

जैसा कि मैंने अभी कहा है, संती महो-दय इस आशय के आंकड़े दें कि वह बाहर से कितने विद्यार्थियों के यहां आकर परीक्षा देने की उम्मीद करते हैं, जिनके बारे में वह कहते हैं कि उनकी संख्या को मैंनेज नहीं किया जा सकेगा। जैसा कि श्री रामावतार शास्त्री ने कहा है, इससे डिसिक्शिमनेशन की भावना भी पैदा होगी। अभी भी दिल्ली यूनिवर्सिटी का आंकर्षण है, हालांकि उसमें कुछ कमी हुई है। बहुत से विद्यार्थी बाहर से यहां आ कर पढ़ना चाहते हैं। अगर सरकार उनपर प्रतिबन्ध लगाती है, तो उससे नौजवानों पर अच्छा असर नहीं होगा और उनमें अनरेस्ट बढ़ेगा।

इसलिए इस सम्बन्ध में जो संशोधन दिए गये हैं, मंत्री महोदय उनको मान लें। वह जिद न करें बल्कि ठंडे दिमाग से सोच कर फैसला करें।

मैं इस विघेयक का समर्थन करता हूं।

SHRI R. D. BHANDARE (Bombay Central): This Bill is very simple. It seeks to amend section 4 of the Delhi University Act to allow the registration of external students. It is a welcome measure, and I do not think that there is any necessity of moving or accepting any amendments.

The reason for the Bill is quite obvious and clear. In a democracy there is bound to be expansion of education, and along with expansion of education, the number is bound to increase. How to accommodate these students is the question of questions.

I am of the view that it is the duty of the State not only to give education, but good education. I had to fight with my own uni-

novation so far as Delhi University is concerned. I would certainly urge upon Members who have moved amendments to the effect that students beyond the jurisdiction of the Delhi University should be allowed to join this University, to withdraw them because it is a beginning. If this experiment is succesful certainly there can be no prohibition in extending it further.

versity, the Bombay university, when they closed down the morning and evening colleges. I wrote and fought with the University Vice-Chancellor, Mr. Parikh, that there must be provision for the earners and learners. It is not possible for the students coming from the poor classes and communities to pay fees and get education. Therefore, provision must be made for morning and evening colleges.

I am also of the view that the State should, the community should, open more colleges for the students to cater to their needs, to satisfy their urge for education. Since there is awakening and liking for learning, that awakening and liking must be satisfied.

In the same connection, I would like to suggest to those in authority, including the Planning Commission, that more attention should be given to university education in the sense that more financial provision should be made for education. In the Fourth Plan we have not paid sufficient attention for education in this sense. Therefore, more funds should be made available and the Government also must make more provision for education, since there is an urge for education among the educated and the masses.

It has been said that there are a number of teaching shops in Delhi. I certainly agree with the hon. Education Minister that the character of these institutions must be changed for the benefit of students, for the betterment of educational standards. But one cannot deride or condemn them and if you want to close them it is the duty of society to open more regular colleges. Since we cannot have more colleges at the expense of the State, private institutions are coming forward to open them-what is known as "teaching shop". I do not condemn them but conditions in them must be changed; library and other facilities should be given to the students.

SHRI KANWAR LAL GUPTA: That is what I said. . . (Interruptions).

SHRI R. D. BHANDARE: I am thankful to you for that.

There are a number of amendments on the question of jurisdiction. This is an inOne last point which affects the underprivileged. Last year students belonging to the Scheduled Castes and Tribes were admitted to the colleges if they secured 36 per cent marks. This time the University has increased the percentage to 40. The result is this. Still there are 86 vacancies which are to be filled but which are reserved for the Scheduled Castes. I hope the Minister will do something so that these seats could be filled and the students belonging to the Scheduled Castes and Tribes would get an opportunity to get college education.

With these words, I support the Bill.

भी प्रकाश बीर शास्त्री (हापुड़):
प्रध्यक्ष महोदय, मैं तो सामान्य रूप से प्रपने
दो तीन सुझाव रखना चाहता हूं। दिल्ली
भारत की राजधानी है भीर पूरे देश का केन्द्र
होने से दिल्ली विश्वविद्यालय का महत्व
भपने भाप ही स्वाभाविक रूप से बढ़ जाता
है। परन्तु पिछले कुछ समय से ऐसा देखा
जा रहा है कि दिल्ली विश्वविद्यालय में ठीक
उसी प्रकार की कुछ गतिविधियां ज्यादा तेज
हो रही हैं जिस तरह कि कलकत्ता विश्वविद्यालय भीर उससे लगते हुए दूसरे विश्व-

तो एक तो मेरा सुझाव यह है कि जहां दिल्ली विश्व-विद्यालय में शिक्षा की दृष्टि से इसके स्तर को उसी तरह से प्रादर्श बना कर रखा जाय जिस तरह से दिल्ली विश्वविद्यालय का स्तर पहले था, वहां छान्नों के सामने प्रति वर्ष जो कठिनाइबां भाती हैं खास, तौर से प्रवेश के समय, उसके लिए दिल्ली विश्व-विद्यालय से संबंधित जितने भी कालेज हैं उनमें अर्थक कालेज में शिषट बालाने की

[श्री प्रकाश वीर शास्त्री]

अनुमित शिक्षा मंत्रालय और विश्वविद्यालय आयोग को देना चाहिए। इसका सबसे बढ़ा लाभ यह होगा कि छातों के प्रवेश के संबंध में जो किठनाइयां उत्पन्न होती हैं और हर साल जुलाई-अगस्त के महीनों में यह कठिनाइयां पराकाष्ट्रा पर पहुंच जाती हैं वह नहीं आयेंगी इस से बजाय इसके कि और कालेजेज खोले जायं, उन्हीं कालेजों के भवनों का उपयोग किया जा सकता है और विद्याचियों की दुगनी संख्या को इनके ग्रंदर लिया जा सकता है।

दूसरी सबसे बडी चीज विश्वविद्यालय की नियक्तियों के संबंध में है। मैं नहीं कह सकता कि मेरे दिल्ली के मित्र मेरे कथन से कहां तक सहमत होंगे लेकिन किसी भी विश्व-विद्यालय के लिए इस प्रकार की रेखाएं खींचना कि वहाँ की नियक्तियों में जो उस विश्वविद्यालय के ग्रेज्यएटस हैं उन्हीं को प्राथ-मिकता दी जायगी। मैं समझता हूं कि यह स्वस्थ परंपरा नहीं है। यह केन्द्र का नगर है और दिल्ली में जितनी नियक्तियाँ होती हैं उसमें प्रधिकांश में दिल्ली विश्वविद्यालय के ग्रेज्यएटस को ही प्राथमिकता दें भीर इसरे चाहे उससे भ्रच्छी डिबीजन के हीं भीर ज्यादा एक्सपीरिएंस वाले हों लेकिन चुंकि वह दूसरे विश्वविद्यालय के ग्रेज्यएट है इसलिए उनको प्राथमिकता न मिलना यह दिल्ली विश्वविद्यालय के लिए कोई अच्छी चीज नहीं है।

तीसरी बात में हिन्दी में परीक्षा देने वाले अनुतीर्ण छात्रों के सम्बन्ध में कहना चाहता हूं। मभी 28 अगस्त को एक प्रश्न का उत्तर शिक्षा मंत्री महोदब ने दिया। उस अतारांकित प्रश्न के उत्तर में उन्होंने यह कहा है कि "विश्वविद्यासय के छात्रों के रोव के सम्बन्ध में तो कोई सुचना नहीं मिली तवापि विद्या परिषद् ने नवस्वर 1970 के मध्य तक स्पष्ट नीति निर्धारित करने के विचार से छात्रों को एम. ए. स्तर पर मपने प्रक्तों के उत्तर हिन्दी में देने के प्रकृत पर पुनः जांच करने का निर्णय किया है।" दो छातों को मनुत्तीर्ण करने के बाद तब माप कहते हैं कि इसके बाद विद्या परिषद इसके ऊपर निर्णय लेगी। हिन्दी देश की राज भाषा हो चुकी है और सभी विश्वविद्यालयों में इस बात को मान लिया है कि या तो उनकी प्रांतीय भाषाच्यों में शिक्षा का साध्यस होगा वा अंत्रेजी में होगा। तो दिल्ली प्रांत की भाषा जब कि हिन्दी है तब फिर इस प्रकार से छात्रों कों धनुत्तीर्ण करना यह संवि-धान की भावनाओं का उल्लंघन करना है। मैं चाहता है कि डा॰ राव जो स्वयं दिल्ली विश्वविद्यालय के उपकृलपति रह चके हैं भीर उन्होंने भपने उपकुलपति काल में जहां दिल्ली विश्वविद्यालय में कुछ नई परम्पराम्रों को कायम किया था वह इस बात पर गंभीरता से पग उठाएंगे जिससे इस विश्वविद्यालय में हिन्दी माध्यम से उत्तर देने पर किसी छात्र को भनत्तीणंन किया जाय ।

दो बातें श्रीर कह कर में समाप्त करता हुं। एक बात तो मैं यह कहना चाहता हुं कि जिसका यहां मैंने कई बार पहले भी प्रसंग उठाया है कि दिल्ली विश्वविद्यालय केन्द्रीय विश्वविद्यालय है भीर इसी प्रकार तीन विश्वविद्यालय और हैं जो केन्द्रीय विश्व-विकालय हैं। जहां मैं यह चाहता हं कि शिक्षा में समरूपता लाने के लिए हर एक राज्य में एक केन्द्रीय विश्वविद्यालय होना चाहिए, वहां जब तक इस प्रकार की स्थिति न हो तब तक कम से कम वह विश्वविद्यालय जो कि केन्द्र शासित प्रदेशों में है जैसे चर्ची-गढ विश्वविद्यालय है उनको केन्द्रीय विश्व-विद्यालय घोषित करना चाहिए तानि वह केन्द्रीय विश्वविद्यालय की श्रेणी में आ सकें भीर उनकी शिक्षा का स्तर ऊंचा चठ सके।

मंतिम बात कह कर में समाप्त कर रहा हूं कि मापसे पहले जो शिक्षा मंत्री थे, मेरा मिम्राय श्री एम॰ सी॰ चागला से हैं, उन्होंने यह कहा था कि जब भी बनारस भीर मलीगढ़ विश्वविद्यालय के संबंध में कोई विम्रेयक इस सदन में सरकार लाएगी तो उसमें एकरूपता होगी । यह दोनों केन्द्रीय विश्वविद्यालय हैं। लेकिन हिन्दू विश्वविद्यालय के संबंध में विभ्रेयक माया किन्नु म्हलीगढ़ विश्वविद्यालय के संबंध में नहीं श्राया। मैं चाहता हूं कि वह विभ्रे-यक भी उसी भ्राधार पर जल्दी से जल्दी माना चाहिए।

भी बल राज मधोक: उपाध्यक्ष महो-दय, मुझे इस बात की प्रसन्नता है कि जो सुझाव मैंने बार-बार इस सदन में दिए उन्हें माज सरकार ने स्वीकार किया। यह विधे-यक वह लाए जिसके अनुसार प्राइवेट विद्या-थियों को भी दिल्ली विश्वविद्यालय में इम्तिहान देने की सुविधादी जा रही है। परंतु इस सुविधा का लाभ तभी होगा जब इसके साथ-साथ कुछ भीर पग उठाए जाएंगे। यह स्पष्ट है कि दिल्ली के ग्रंदर इस प्रकार के विद्यार्थियों की संख्या बहुत प्रधिक होगी। तो ऐसे विद्यार्थियों को युनिवर्सिटी की कुछ सुविधाएं मिल सकें उसके लिए पहली बात तो यह है कि युनिवर्सिटी अपनी लाइब्रेरी की ब्रांचेज दिल्ली के विभिन्न भागों में खोले भौर यह जो प्राइवेटली विद्यार्थी भपीयर होंगे या जो रजिस्टर होंगे उनसे कुछ नामि-नल फीस लेकर उस युनिवर्सिटी की लाइब्रेरी की अपिक का लाभ उठाने का ग्रवसर उन्हें दिया जाय ताकि वह भ्रपने स्तर की ऊंचा कर सकें भीर युनिवर्सिटी लाइब्रेरी केवल यूनिवर्सिटी के विद्यार्थियों तक ही सीमित न रहें।

द्वसरेइस प्रकारकी पुस्तकें शीब्रातिशीक्र हिन्दी में तैयार करने की कोशिश होनी चाह्यस्थानों सह विद्वार्थी पढ़ सकें। सभी तक दिल्ली के ग्रंदर ग्रधिकतर विद्यार्थी अपने उत्तर हिन्दी में देते हैं मगर कालेजों में ग्रधिकतर टीचर ग्रंग्रेजी में भाषण देते हैं। यह एनामली दूर होनी चाहिए। परम्तु यह प्राइवेट विद्यार्थी तो इस प्रकार के लेक्चर सुनेंगे नहीं, इसलिए उनके लिए ग्रच्छी पुस्तकें हिन्दी में तैयार हों ताकि उनको पढ़ कर वह परीक्षा दे सकें।

तीसरे यह कि इनके लिए एक्सटेंशन लेक्चर्स का प्रबन्ध हो, यूनिवर्सिटी के लेक्चर्स हों, डिफरेंट कालेजेज के अन्दर ईविंनिंग में लेक्चर्स हो सकते हैं। इसमें प्राध्यापकों की कुछ एक्सट्रा देना पड़े तो वह दें वा ऐसे ही हो सके तो ऐसे ही करें जिसमें कि प्राइवेट विद्यार्थी भी आ कर लेक्चर सुन सकें और उन्हें उसका लाभ मिल सके।

चौथे यह कि जिन्हें टीचिंग शाप्स कहा जाता है उनके बारे में कोई दुर्भावना नहीं होनी चाहिए। वह एक मावश्यकता को पूरा कर रहे हैं। स्टेट पूरा नहीं करती, इसलिए वह पूरा करते हैं। परन्तु उनका कोई स्तर होना चाहिए भ्रीर उन्हें कोचिग इंस्टीट्यूट कहना चाहिए, कोचिंग कालेज कहना गलत होगा। दूसरे इस प्रकार का कोई पावधान किया जाय कि इनके ग्रंदर जो टीचर्स हों उनका कोई स्टैंडर्ड हो। यह न हो कि बी. ए. फेल बी. ए. बालों को पढ़ा रहा है। ग्रीर फिर ये साधारण सुविधायें वहां दी जाय, इस प्रकार का प्रबन्ध किया जाय, वह दिल्ली प्रशासन करे या युनिवर्सिटी करे, लेकिन इसके लिए कुछ न कुछ प्रावधान करना होगा। ग्रगर हम ऐसी व्यवस्था कर लेंगे तो फिर कारस्योडेंस कोर्स की भावश्यकता नहीं रहेगी और मैं समझता हूं कि अगर कारस्पोंडेस कोर्स को हटा भी दिया जाय, तो जो रुपया उससे बचेगा, उस रुपये को हम इन सुविधायों के देने में लगा सकते हैं, ताकि जी लड़के प्राइवेट तौर पर परीका में बैठें, उनका स्तर अंचा हो सके, वे ठीक ढंग से इस सुनिधा का लाग उठा सकें।

[श्री बलराज मधोक]

15 hrs,

एक सुझान में और देना चाहता हूं, जिसके लिए यूनीवसिंटी स्टैचूट में प्रावधान करना होगा। अगर कौई लड़का प्राइवेट इम्तिहान देता है और उसके अच्छे नम्बर आ जाते हैं, मान लीजिए फर्स्ट ईयर में 45 या 50 परसेन्ट नम्बर आ जाते हैं तो अगर वह चाहे तो उसको सेकच्छ ईयर में कालेज में दाखाना मिल जाना चाहिए। इस प्रकारकी व्यवस्था से अच्छे लड़के कालिज में आकर यूनीवसिंटी शिक्षा के वातावरण का लाभ उठा पायेंगे।

इसके साथ-साथ मैं यह भी कहना चाहता हं--दिल्ली विश्वविद्यालय केन्द्रीय विश्व-विद्यालय है, इसलिए एक माडेल विश्वविद्या-लय होना चाहिए, परन्तु दुर्भाग्य से स्थिति बिलकुल विपरीत है। जब यह विश्वविद्या-लय बना था. तब दिल्ली की ग्राबादी 4 लाख थी लेकिन माज 40 लाख है-इसलिए यह विश्वविद्यालय दिल्ली की जनता की पूरी तरह से सेवा नहीं कर पा रहा है। जो प्राव• धान उस समय किये गये थे, वे माज तक उसी तरह चले था रहे हैं। वहां एक प्राव-धान इस तरह का है कि झगर यनीवर्सिटी के किसी कालिज के स्टाफ का कोई ब्रादमी छड़ी पर हो, तो भी वह यनीवसिंटी के कोट का मेम्बर नहीं हो सकता है। मिसाल के तौर पर मझे सदन ने यनीवसिंटी कोर्ट के लिए चना भीर मैं उस कालिज में पढ़ा भी नहीं रहा है, जहां मैं पहले पढाया करता था, लेकिन मेरा नाम ग्रभी वहां पर रजिस्टर में है, इसलिए मैं कोर्ट का मेम्बर नहीं रह सका। में नहीं जानता कि शिक्षा मंत्री भी दिल्ली यनीवसिंटी कोर्ट के मेम्बर बन सकते हैं या नहीं . बन सकते हैं। जब भंग्रेज यहां राज्य करते थे, तब यह युनीवसिंटी बनी बी, उस समय जो स्टैब्ट बना था, उसमें इस प्रकार की व्यवस्था की गई थी ताकि टीचर लोग राजनीति में भाग व से सकें। इसलिए मैं बाहता है कि भाप दिल्ली यूनीवर्सिटी के स्टैबूट में संशोधन . करें, उसको माडर्नाईज करें।

इस यूनीवर्सिटी में हमने कुछ मन्तियाँ हेड प्राफ दी डिपार्टमेन्टस की दे रखी हैं, शक्ति देना बुरी बात नहीं है, वह देनी भी चाहिए, लेकिन यहां पर हेड आफ दी डिपा-टैमेंटस एक प्रकार के तानाशाह बन गये हैं। जैसा प्रकाशवीर शास्त्रीजी ने कहा-बहां पर प्रपने विश्वविद्यालय के केण्डीडेट जो बाहे कम नम्बरोंवाला हो, उनको लिया जाता है। बाहर की युनीवसिंटी का चाहे ज्यादा क्वालि-फिकेशन वाला या ज्यादा मनुभव वाला व्यक्ति हो तो उसको नहीं लेंगे-इस प्रकार की नैपोटिज्म यहां पर चलती है-यह ठीक नहीं है। इतना ही नहीं मैंने देखा है कि मैनेजिंग कमेटी पर, गवर्निंग बाडी पर दबाव डाला जाता है, जिसमें इस प्रकार के लोगों पर, जो किसी प्रकार की भाइडियोलोजी में विश्वास करते हैं, उनको दबाने की कोशिश की जाती है-इस चीज को रोकना होगा। हेड ग्राफ दी डिपार्टमेंटस ग्रपने-ग्रपने डिपार्ट-मेंट में, जो उनके डिस्प्लिन में है, उसकी स्टैण्डर्ड को मेन्टन करने के लिए, हैल्पफुल हों, सहयोगी हों, लेकिन वहां पर वीसिज्म चलायें, नैपोटिज्म चलायें, यह युनीवसिंटी के धनुकुल नहीं है।

दिल्ली में केवल प्राइवेट लोगों को शिक्षा की इजाजत देने से ही काम नहीं चलेगा, यहां हमको श्रीर भी कालिज खोलने होंगे। यहां पर पिछले दिनों नेहरू यूनीवसिंटी की भी स्थापना की गई है। हमने सुझाव दिया या कि इस यूनीवसिंटी के साथ स्कूल शाफ इन्टरनेश्वनल स्टडीज, श्राइ०श्राइ०टी०, इंस्टी-ट्यूट श्राफ मेडिकल साईसेज श्रीर जामिया मिलिया को भी एफिलियेट किया जाय। मुझे प्रसन्नता है कि स्कूल श्राफ इन्टरनेझनल स्टडीज को सम्बद्ध कर दिया गया है, लेकिन में जाननी, जाहतहंसु कि आपिया किसिया

को सम्बद्ध क्यों नहीं किया गया, क्या कोई कम्युनल कारण है ? ग्रगर कोई कम्युनल कारण है, जिसके कारण ग्राप उसकी सम्बद्ध नहीं करेंगे तो यह सरकार जो कम्यनलिज्म के विरुद्ध प्रचार करती है, उसके तथाकथित सेक्युलरिज्म में कोई भी व्यक्ति विश्वास नहीं करेगा। मैं चाहंगा कि डा० राव इस मामले को अपने हाथ में हिम्मत से लें ग्रीर जामिया मिलिया को कहें कि वह इसमें शामिल हो जाय. बरना जो 20-25 लाख रुपये साल की ग्रान्ट उनको दी जाती है, उसको बन्द कर दिया जायगा। इस 25 लाख रुपये से तो हम पांच कालिज चला सकते हैं। जहाँ जामिया मिलिया में इस बक्त लगभग 800 विद्यार्थी पढते हैं और एक विद्यार्थी पर ढाई-तीन सौ रुपये खर्च ग्राता है, उससे कहीं ज्यादा विद्यार्थियों को हम शिक्षा प्रदान कर सकते हैं। अगर वह नेहरू युनीवर्सिटी से भ्रपने को सम्बद्ध करने के लिये तैयार नहीं है, तो श्रापको इस मामले में पहल करनी होगी ।

दिल्ली में केवल एक विश्वविद्यालय से काम नहीं चलेगा । मैं चाहुंगा कि दिल्ली विश्वविद्यालय तो केन्द्रीय विश्वविद्यालय बना रहे. लेकिन यहाँ पर एक नया विश्व-विद्यालय, जो स्टेट यनीवर्सिटी हो, भी कायम किया जाय, जिस तरह से दूसरी स्टेट्स में स्टेट-युनीवसिंटीज हैं, उसी तरह की व्यवस्था हो, जिसमें स्टेट का भी दखल हो । ग्राज जैसे हालात मुल्क में बन रहे हैं, उनको देखते हए स्टेट भीर केन्द्र के अन्दर किसी समय टकराव माने की सम्भावना है। दिल्ली युनिवसिटी को दिल्ली प्रशासन का जो मादर करना चाहिए, वह नहीं करती है, दिल्ली के चुने हुए लोगों का जो प्रशासन है, उसके जो प्रधिकार हैं या तो यह यूनीवर्सिटी उनको माने, वरना दिल्ली के लिये एक मलग स्टेट-युनीवर्सिटी बनायें।

इन शब्दों के साथ मैं इस बिल का सम-

र्यन करता हूं ग्रीर जो सुझाव मैने रखे हैं, भाशा है मंत्री महोदय उनके बारे में भपने विचार यहां रखेंगे।

SHRIMATI ILA PALCHOUDHURI: (Krishnagar): Sir, I welcome this Bill because I feel it will be of particular use to women. Very often, after they finish their secondary education, women get married. Now they can enrol themselves as external students and continue their studies. Earn while you learn for the men has also become very necessary in India today.

The students of the Delhi University have increased from year to year. From 21,000 in 1961-62 the number has increased to 56,000 in 1969-70. During the same period, the teachers have increased from 1583 to 3375 only. Therefore, the ratio of teachers to students is not satisfactory. The student learns from the teacher and unless we have more teachers, education will not be satisfactory, as my hon. friend Shri Chapalakanta Bhattacharya has said.

I am very glad that correspondence courses are going to be taken up. As it is, in the campuses today there are so many distractions. The attention of the students should be like নিবাব নিক্ৰম্ম সহীয়ম্ !—the flame that does not flicker. From this point of view, the students taking up the correspondence course and the external students will be free from the distractions of campus life and will be able to pay more attention to their studies.

In clause 2, there is the question of students residing within the terrotrial limits where the jurisdiction of the university exists. I hope this will be looked at liberally. For instance, there are army personnel and civil servants who usually live in the jurisdiction of the university, but have to live elsewhere for their work. Their wards should not be deprived of this great facility of being external students or taking up correspondence courses.

Universities in India have taken to copying the western method of ragging. The initiation of freshers in the first year is started in such a way that they are really made unfit for university life because they are physi-

[Shrimati Ila Palchoudhuri]

cally and mentally injured as a result of ragging. If harmless ragging is done, it is all right. But if it is taken to a point where the fresher is physically and mentally injured, the university authorities must look into it. (Interruptions).

SHRI KANWAR LAL GUPTA: What is bad in ragging?

SHRIMATI ILA PALCHOUDHURI: How can you say, "What is the harm in ragging?"

SHRI KANWAR LAL GUPTA: There are so many new Ministers. Do we not rag them on the floor of the House?

SHRIMATI ILA PALCHOUDHURI: That is harmless ragging. I think, it is very important that we take notice of it. Harmless ragging is all right but harmful ragging should never be condoned. I am surprised that the hon. Member opposite thinks that there is no harm in ragging. Is he aware that there have been students who have been talled or injured for life? I do not think it is something not to take serious notice of.

I commend this Bill and I hope that it will have the effect it is desired to have. I hope that, as my hon friend has said, if there are students of the Scheduled Castes and Scheduled Tribes not admitted because of the requirement of higher marks, something will be done so that they are not to be deprived of the education that they really need and must have and the all reserved seats for the Scheduled Castes and Scheduled Tribes be filled.

Then, I think, education through the radio is a very good idea.

M.R. DEPUTY-SPEAKER: That point has been made.

SHRIMATI ILA PALCHOUDHURI: Education is one of the best things that a welfare State can emphasise. I support this Bill.

SHRI S. KUNDU (Balasore): Mr. Deputy-Speaker, Sir, I think, it is after a long time that there is a Bill in the right direction and, therefore, I thank Dr. Rao for bringing

forward this Bill. It would be much better if Dr. Rao also accepts some of the amendments which I have given notice of.

This is the beginning that external students would also get a chance to be called graduates and some sort of degree would be conferred on them. But this facility should not be limited only to boys who have money or who live near the big cities or who are heaven born privileged persons. This precious facility of education should be given also to other people. Why should it be limited only to Delhi? I should like this facility to be extended on a proper scale all over India.

I do not think more than a few lakes of students would come forward every year offering themselves as candidates for this and would be registered for it. The only difficulty may be of funds but if Dr. Rao tries, some way could be found for resources. It would be more a secretariat work than anything else. There will be no institution and no library; only students will be registered and after one or two years they would sit for an examination.

We want Dr. Rao to promise here that he will talk other universities also into giving this facility. But to start with, let Dr. Rao bring forward a similar Bill at least for other Central universities so that this facility is extended to other Central universities also.

Another question which arises out of this is about the standard of education. I agree that if we look into the education catered by the different universities, we find that standards in some universities have fallen and fallen deplorably. But today, particularly in a developing country, the first duty of Government is to provide a general, liberal education. When we give that general, liberal education, we can also simultaneously pay some attention to maintaining the standard of education. Therefore I would like the number of colleges and schools to grow. At least, our coming young generation, which would set the destiny of our country, should not be deprived of having some window to bigger knowledge. The window to this bigger knowledge could come through general, liberal education.

Then, about 50 per cent of the students drop out after primary education by the time

they get to the SSLC stage. The drop-out increases in geometrical progression as they go to colleges and universities. There are many brilliant Loys who just cannot afford and cannot have this benefit of higher education and, therefore, they are denied. After many years when Dr. Rao brings this Bill, he should not confine it only to Delhi University or the limits of Delhi but he should extend it to other Universities. What is the exact audio-visual method he is trying to have in which he wants to cater education or this general liberal education to different people?

Coming to this Bill I would like to suggest one or two things. As it has been brought here, it is not those who have been registered by the University, subject to such conditions as may be laid down in the Statutes and Ordinances. I wanted this condition should also be specified. Ultimately if the ordinances and statutes fix rigid conditions, we may say that we will pass the law here but in fact the facility would not go to the larger extent of students. If you say that only those students with First Class in Intermediate would be registered, you can imagine the very large number of students who would be omitted. They cannot sit for this examination. Therefore, I would like to say and I would also like to have an assurance from Dr. Rao when the University prescribes qualifications and conditions, they should not be very Any student who would ordinarily get admission to degree class, should be registered.

Before I conclude, I want to say one thing. About 8,000 students in the correspondence courses have been registered with the Delhi University. They have been trying for the last one year. Their courses have not started. I would like to draw the attention of Dr. Rao to make an announcement here as to what exactly he is going to do about them. There was an announcement made here. In the Delhi University a paper notification was there and in pursuance of the paper notification these boys went and registered and I think it is about a year ago. I have also written one or two letters to him and I always get a reply that the matter is being considered. There are 8,000 students and their courses have not started.

Thank you.

SHRI S. KANDAPPAN: Recently it appeared in the papers that in the land of Mao they have a launched a massive campaign to reeducate the educated and to educate the uneducated. Probably some such campaign has got to be launched in our country too which is in a deplorable condition.

SHRI BAL RAJ MADHOK: Launch such a campaign in this House also.

SHRI S. KANDAPPAN: I do not accept the suggestion of Mr. Madhok that we have to launch a campaign within the House first to begin with. But to this deplorable condition, one of the contributing factors, I should say, is in no way less the politicians and the people who were in the governance of the States and the Centre.

Confining myself strictly to the subject which we are discussing to-day, that is the Central University of Delhi, I would like to point out that from the very beginning the basis that a Central University should have is totally lacking with regard to Delhi as well as other Universities. Unfortunately, in this country of ours, even in the metropolitan city of Delhi it is not properly appreciated that this is a cosmopolican city and that character should be retained. In this connection I would appreciate the suggestion made by Mr. Prakash Vir Shastri that in every State you should have a university as an example, a university which will be a model for other universities with a high standard and I would rather welcome that. But before we reach that stage, as the situation prevails today, I would like to appeal to the Minister to see how things could be rectified. I am sorry to say this. I have no time to go into some of the cases which have been brought to my notice. Still I would like to impress upon this point. Even with regard to Professors and particularly Language Professors and other Professors who are working in Delhi University, I have heard complaints about their treatment. I would rather wish that not only the medium of Hindi but even the medium of many other languages like Tamil should find a place in Delhi University. I am sure Mr. Madhok and others also would accept that position because then only we can really claim that Delhi is really speaking an example to other areas.

### [Shri S. Kandappan]

I would like to draw the attention of the Minister about one point, namely, the selection of the professors. In regard to recruitment of IAS and other cadres, the Home Ministry has recently adopted a method whereby normally after every selection in every State they are obliged to have a few seats filled from persons outside the State. That is a procedure which they have recently adopted with the result that in Tamilnadu we find that very many persons from other States are holding high offices at the district level and at the Secretariat level. That is very much conducive to national integration. I should say I am happy to see in Coimbatore Mr. Pango, a District Collector, who although a Punjabi, is speaking chaste Tamil, He is one of the best collectors in my State.

Therefore, in all the Central Universities you should make a beginning. After all with regard to qualifications of professors or generally with academic qualification there cannot be any other standards except merit; it is quality alone which counts and not any other consideration. I should say, Government should make a beginning with regard to the Central Universities. Even with regard to State Universities we should have some such kind of system working.

The hon. Member who preceded me referred to the question of Hindi. So far as areas like Delhi or other areas where Hindi is predominantly spoken are concerned, I have no grudge of Hindi being taught in those universities. My only grievance is that it is not up to the mark, not only with regard to Hind, but with regard to many other languages. We have to remember this that in due course it is only our national languages which will be the medium of instruction in the respective areas. When we do this we completely and conveniently ignore what would happen to the mobility between various language teachers. We are switching on in the B. A. and B. Sc. courses to the Tamil medium. Virtually those who study in these separate mediums cannot aspire to cross the borders. This is the problem everywhere. So, at least let them make a beginning with regard to the Central Universities. Let them have English and other languages wherever they could find enough students, wherever there is demand, whether it is Tamil or

Malayalam or whatever it may be. Let it at least be a forum whereby we retain this link language between the various languages and also let this be a model for others to follow.

Mr. Lobo Prabhu said that he is going to press for division. I also join with him and I would like to appeal to the Minister that nobody should be barred in sitting for the examinations particularly in the Capital City of Delhi.

श्री श्रम्बुल गनी डार (गुड़गांव): में बधाई देता हूं एजुकेशन मिनिस्टर को कि उन्होंने प्राइवेट स्टूडेंट्स को भी इम्तहान देने की इजाजत दी है लेकिन में श्री मधोक से इत्तफाक करता हूं कि चूंकि इस वक्त दिल्ली की ऐसी सिचुएशन हो गई है कि वह सिफं दिल्ली नहीं रही बल्कि सारे भारत का निचोड़ बन गई है इसलिए इसमें तमाम सूबों की जबानों को, चाहे गुजराती हो, श्रसिया हो, तामिलनाडु की हो, शान्ध्र की हो, कहीं की हो, हर एक को पूरा-पूरा मौका दिया जाना चाहिये । जितनी भी हमारी नेशनल लैंग्वेजेज हैं उनको श्रीर उनकी लिपियों को उसी तरह से मौका दिया जाना चाहिए, जिस तरह से हिन्दी को दिया जाना है ।

यहां पर श्री प्रकाशवीर शास्त्री ने मुसलिम यूनिवर्सिटी, भलीगढ़ भौर श्री मधोक ने जामिया मिलिया का जिक किया । मुझे हैरत है कि सरकार क्यों नहीं बिल ला रही है इनके बारे में । लाये सरकार, मुझे उससे कोई तकलीफ नहीं है । लेकिन मैं एक बात कहना चाहता हूं कि श्री शास्त्री भौर श्री मधोक को यह नहीं भूलना चाहिए कि भ्रभी तक उत्तर प्रदेश के बारे में मुसलमानों को यह शिकायत है कि जो कितावें भाज वहां जारी हैं उनमें इसलाम भौर मुसलमानों के खिलाफ़ पढ़ाया जाता है, जहर फ़ैलाया जाता है। इसलिए हमको मजबूरन ऐसे हालात पैदा करने होंगे जिनमें मुसलमान जिन्दा रह सकें। मुसलमान मुसलमान की हैसियत से हिन्दुस्तुम्ती

होता हुन्ना पहले हिन्दुस्तानी है, बाद में हिन्दुस्तानी है भौर भाखीर में भी हिन्दुस्तानी रहेगा। लेकिन इसलाम से वह वाकिफ न हो, यह बात मेरी समझ में नहीं भाती।

यहां पर श्रख्वारों में भी श्राया और काफी चर्चा की गई कि हमारे एजुकेशन मिनिस्टर बढ़े खफा हुए जब कुछ तुलवा उनसे मिलने के लिये श्राये श्रीर कहा कि यहिया खां से कहों कि हिन्दुस्तान को फतेह करे, फिर चाहे जो करों। मैं समझता हूं कि इस तरह की बातें कहना गलत है। यहिया खां कौन है और वह हम को क्या फतेह करेगा? हमारे मुकाबले में उसकी ताकत क्या है? लेकिन मैं साफ कहना चाहता हूं कि चूंकि यह युनिवर्सिटी भारतीय यूनिवर्सिटी है इसलिये इस में सारी लैंग्वेजेज चलनी चाहिये। श्राज श्रगर दिल्ली वालों की जवान हिन्दी है तो उसको भी श्राप चलायें, लेकिन उसके श्रलावा दूसरी जवानें भी चलायें।

श्राखीर में मैं एक बात कहना चाहता हं कि तालीम देने वालों को इस बात की भी देखना चाहिये कि घर बैठे ग्राज लोग किस तरह की बातें जोड दिया करते हैं। मभी माल इंडिया रेडियो की तरफ से कहा गया कि कांग्रेस (ग्री) वालों ने प्रीवी पर्स के खिलाफ फैसला दे दिया। मैं पूछना चाहता हूं कि किस ने यह जुरैत की गलत खबर देने की ? कौन ऐसा नालायक है मैं पूरी जिम्मेदारी के साथ कहता हूं कि यह बड़ी बेहूदा बात है। गवर्नमेंट जिम्मेदार है यह मालूम करने के लिये कि किस ने इस किस्म की गलत भीर बेहदा खबर दी। जब हम फैसला करेंगे तब करेंगे, लेकिन श्रभी कोई फैसला नहीं किया है। यह यूनिवर्सिटी ऐसे लोगों को भी समझाये कि झूठ नहीं बोलना चाहिये। जहां श्री मधीक बाकी तालीम देना चाहते हैं वहां इस गवर्नमेंट को यह तालीम भी दें कि वह झूठ बोलना छोड़ दें।

[ شرى عبدل فلى دَأْر ( گرگالوں) مين بدهائي ديتا هنون اجوكيشن منستر کو کم انہوں نے پرائیویت ستوتنتس کو بہی استعان سینے کی أجاؤت دبی هے۔ لیکن میں شری مدھوی سے آتفاق کرتا ھوں کہ چولکہ اسوقت دلهی کی ایسی سچوئیش ، هو گئی ہے کہ وہ صرف دلهی نهیں رهی بلکم سارے بھارت کا نیچوو بن گُلُی ہے آسلیکے اُس میں تمام صوبوں کی ذباتوں کو چاہے گجواتی ہو اسميا موء تامللات موء أندهر كي موء کھیں کی ہوہ ہرایک کو پورا پورا موقع، دیا جانا چاہڑے - جندی بھی ممارى نيشلل ليذكوينجيز مين أنكو أور انکی لیپیوں کو اسی طرح سے موقع دیا جانا چاہیدے، جس طرح سے سلامی کو دیا جاتا ہے۔

یهاں پر شری پرکاش ویر شاستری نے مسلم یونیورسیتی علیکتہ اور شری مدہوی نے جامیہ ملیہ کا ذکر کیا۔ مجهے حیرت ہے کہ سرکار کیوں تھیں بل لا رہی ہے ان کے بارے میں۔ لائے سرکار منجے اس سے کوئی تکلیف نهيں هے۔ ليكن مين ايك بات كهذا چاهتا هون که شری شاستری اور شری مدهوی کر یه نهیں بهولدا چاهئے که ابھی تک اتر پردیش کے بارے میں مسلمانوں کو یہ شکایت کے کہ جم کتابیں وھاں آج جاری ہیں آن میں مسلمانوں کے خلاف پتھایا جاتا ہے، زهر يهيلايا جاتا هے- اسلام سمكو مجبورا ايسے هالات بيدا كرنے هونكي جن ميں مسلمان ونده وه سكهن -مسلمان مسلمان کی حیثیت سے هلدوستاني هوتا هؤا يهله هلدوستاني ق بعد میں هندوستانی هے اور اخر میں بھی هلدوستانی رہیگا۔ لیکن اسلام سے وع واقف نه هو يه بات مهرى سنجه ميں نميں آتی -

# [شرى مهدالغنى دار]

یہاں پر اخباروں میں بھی آیا کائی چرچا کی گئی کہ ھیارے ایجؤ کیشی ملسٹر بڑے خفا ہوئے جب کیچہ طلبائ ان سے مللے کے لئے آئے اور کیچہ طلبائ ان سے مللے کے لئے آئے اور کہ علاستان کو فتم آکرے، پھر چاھے جو کرو۔ میں فلط ھے۔ یابھا خاں کون ھے اور وہ بمکو فلط ھے۔ یابھا خاں کون ھے اور وہ بمکو کیا فتم کوئا ؟ ہمارے مقابلہ میں مانی کیا قب کوئا ہوں کہ چونکہ یہ یونیور۔ سیٹی بہارتیہ یونیورسیٹی ھے اسلیئے اس میں ساری لیلٹویز چللی چاھئے۔ اس میں ساری لیلٹویز چللی چاھئے۔ اس میں ساری لیلٹویز چللی چاھئے۔ تو اسکو بھی آپ چلائیں، لیکن اسکے تو اسکو بھی آپ چلائیں، لیکن اسکے علاوہ دوسری زبانیں بھی چلائیں۔

اخر میں میں ایک بات کہنا چاہتا ہوں کہ تعلیم دیدے والوں کو اس بات کو بھی دیکھلا چاھئے کہ گھر بیتھے اے لوک کسطوہ کی باتیں جور ديا كرتم مين- ابهى ال انديا ريديو کی طرف سے کہا گیا کہ کانگریس (او) والوں نے پریھی پرس کے خلاف فیصله دے دیا - میں پوچھنا چاہتا ہوں که کس نے یہ جرات کی فلط خبر دیاہے كي ? كون ايسا نالائق هے ? ميں پوري ذمنداری که ساته کهتا هول که یه بری بيهودية بات هے۔ گورمهلت زمهدار هے یہ معلوم کونے کہ لیے کہ کس نے اس قسم کی غلط اور بیهودیه خهر دیی-جب مم فصله كويكے تب كويهگے، لهكن ابهي عولي فيصله نهيس كيا هـ-یه یونیورسیتی ایسے لوگوں کو بھی سنجهائے کہ جهوت نهیں بولنا چاہئے جهان شرى مدهوك باقى تعليم ديلا چاہتے میں وہاں اس گورنمیلٹ کو ية تعليم دين كم وم جهوت بولقا [ -20 394g

श्री रजवीर सिंह (रोहतक): सबसे पहले मैं मिनिस्टर साहब का चुकिया ग्रदा करता हूं कि उन्होंने प्राइवेट स्टुडेंट्स को इम्तहान दिलाने का प्राविजन इस बिल में किया गया है। इससे सैकड़ों नहीं, हुजारों तालिबइल्मों को, चाहे वह दूकान करते हों, चाहे मजदूरी करते हों, चाहे खेती का काम करते हों, इम्तहान देने का मौका मिलेगा। वह राम राम भी जपता रहे और काम भी करता रहे। इसके लिए मैं मिनिस्टर साहब को मुबारकबाद देता हूं। 15.28 hrs.

### [SHRI K. N. TIWARY in the chair]

मैं सिर्फ दो-चार बातें कहना चाहता हूं। एक तो यह, जैसा प्राइम मिनिस्टर साहिबा ने स्टेटमेंट दिया है, कि सारी एजुकेशन की बेसिस को म्रापको बदलना पडेगा। म्रापकी जो तालीम है वह बिल्कुल बाबू पैदा करने के लिए और मुलाजमत पैदा करने के लिए है। ग्राज ग्रादमी बी० ए० श्रीर एम० ए० पास करके जाते हैं भौर समझते हैं कि हमको मलाजमत मिलेगी। लेकिन तालीम के बारे में घाप देहात की तरफ चलिये । घाप जगह-जगह दिल्ली में, बम्बई में, कलकत्ते में काले-जेज ग्रौर यूनिवर्सिटी खोलते हैं । लेकिन धापको मालूम होता चाहिए कि जो हिन्दु-स्तान का देहात का हिस्सा है उसमें 100 में से 80 मादमी बसते हैं। फिर भी स्कूल मौर कालेज ग्रौर यूतिवर्सिटी उनके लिए नहीं है। स्कूल और कालेज गवर्नमेंट शहरों के लिए बनाती है। यूनिवर्सिटी के लिए गवर्नमेंट पैसा देती है लेकिन देहात में स्कूल ग्रीर कालेज भीर युनिवर्सिटी नहीं होते हैं। माज कहीं 100 स्कूलों पर अनुकर कभी एक कालेज हो जाए तो हो जाए। कालेज और यूनि-वर्सिटी प्राच शहरों की मोनोपोली हो गई है। मैं चाहता हूं कि देहातों को स्कूल और कालेजों का हिस्सा दिया जाये । मैं सारे हिन्दुस्तान की बात नहीं कहता हं। दिल्ली की बात कहता हुं। भ्रापने देहात में सिर्फ एक कालेज खोला है जो कि नरेला में है वह भी दिल्ली महर के लिए है। यहां पर दस या पन्द्रह लाख की माबादी है देहात की। प्राखिर वहां के लोगों ने क्या जुर्म किया है ? श्रापको सारे हिन्दुस्तान के बारे में अपनी पालिसी बनानी चाहिए आप युनि-यन टेरिटरीज को देखिये। मब तक मापने सिर्फ शहरों में ही कालेज खोले हैं, श्राप श्रव देहातों में कालेज खोलने की बात कीजिये।

माज युनिवर्सिटी में जो एलेक्शन होते हैं, शायद श्रापकी नोटिस में नहीं श्राया कि वह कितने महंगे होते हैं। भ्राज वह उतने ही महंगे हो गये हैं जैसे पार्लियामेंट के एलेक्शन । एक-एक युनिवर्सिटी के एलेक्शन में 15-15, 20-20 हजार ६० खर्च होता है। वहां पर लोगों की रायें खरीदी जाती है। यही नहीं वहां पार्टियां जाती है। कहीं कंवरलाल गुप्त जा कर फंस जाते हैं कहीं डार साहब जाकर फंस जाते हैं। वहाँ जा कर लड़कों को बहकाया जा रहा है। नतीजा यह होता है कि कोई नक्सलाइट बन जाता है, कोई हिप्पी बन जाता है । श्राप एजकेशन के साथ यह मजाक क्यों कर रहे हैं। भाज वहां पर इतने महंगे एलेक्सन हों यह कोई तरीका नहीं हैं। भ्रापको इसके लिये कोई रास्ता निकालना चाहिए ताकि एलेक्शन महंगे न हों। ग्रमीर ग्रादमी 20 हजार-25 हजार रु० खर्च करके कोई चौधरी बन जाता है, कोई प्रधान बन जाता है। गरीब लड़के को कोई नहीं पुछता है।

एक ग्रीर बात मैं कहना चाहुंगा। ग्रभी परसों मखबार में देखा कि एक लडके का मर्डर कर दिया गया । वह सेक्रेटरी बन गया या इसलिए मर्डस् कर दिया गया । माज एजुकेशनल संस्थायों में जो रहान चल रहा है उसकी तरफ मैं एज्केशन मिनिस्टर साहब का ध्यान खींचना चाहंगा।

श्रभी श्री मिश्र ने कहा कि श्रगर हिन्दी में कोई लड़का इम्तहान देता है तो उसकी फेल कर दिया जाता है या रिस्टकेट कर दिया जाता है। यह गलत बात है। मझें इसका पता यों लगा कि वह लडका मेरे लडके के पास ग्राता जाता था। इसलिए मझे इसका जाती तौर पर पता है। हम पुराने सोशलिस्ट हैं। वह लडका भी सोशलिस्ट है। उसका नाम शायद राजकुमार है। इतने तगड़े वाइस वांसलर साहब बन गए हैं, इतने प्रखत्यारात उनके पास हो गए हैं कि जिसको चाहें निकाल दें । ज्यादती किसी के साथ नहीं होनी चाहिए। यहां ज्यादती की गई है। मैं मह-सुस करता हं इसलिए उसके साथ ज्यादती हई है कि वह किसी खास पोलिटीकल बयालात का लडका है और दूसरे इसलिए कि उसने हिन्दी में पेपर दिए थे। मैं इसके खिलाफ प्रोटेस्ट करता हूं। यह नाइंसाफी हुई है। यह नहीं होनी चाहिए। जो निकाले गए हैं उनके केसिस को भ्राप रिव्यु करें। इतनी सख्ती भ्रपने बच्चों के साथ नहीं होनी चाहिए। वहां कोई पुलिस राज तो नहीं बनना चाहिए । इतनी सख्ती नहीं होनी चाहिए। दिल्ली यनिवर्सिटी में पुलिस राज की स्थापना नहीं होनी चाहिए। इसका क्या मतलब है कि मागे पुलिस की गाड़ी, पीछे पुलिस की गाड़ी भीर बीच में वाइस चांसलर चल रहे हैं। यह युनिवर्सिटी है या पुलिस का ग्रहा। योड़ा सा संख्त भी हीं लेकिन इतना सक्त नहीं। जो डिप्लोमेट हो, जो पंचायती दिमाय का हो, बच्चों को बच्चा समझे, ऐसा ग्रादमी वहां भेजा जाए न कि किसी डिक्टे-टर को भेजने की जरुरत है। वाइस चांसलर के विकाफ जाती तौर पर कोई बात मैं नहीं कहता हूं। वहाँ पर पुसा भावमी हो जो सापट हो ।

भव भाप दाखिले को लें। दाखिले के

## [श्री रणधीर सिंह]

लिए जो जाते हैं वे लटकते रहते हैं। हमारे देहात के लड़कों को ग्रन्वल तो लिया ही नहीं जाता है, उनको कोई पूछता ही नहीं है। चालीस परसेंट या उससे कम वालों को दाखिला मिलता ही नहीं है। अब अगर वे ला में दाखिला लेना चाहते हैं तो ला के दर-वाजे भी उनके लिए बन्द होते हैं। दाखिल हो ही नहीं सकते हैं। धगर नौकरी के लिए जाते हैं तो वहां उनको नौकरी नहीं मिलती है। वे सोचते है कि चलो ला कर लो भौर ला करने के बाद कम से कम रोटी कमाने के लायक तो हम बन ही जाएंगे। लेकिन वहाँ भी उनको दाखिला नहीं मिलता है। इसका क्या मतलब है ? एक कालेज नहीं तो ो कालेज धाप खोल लें। शाम की क्लासिस लगा लें। यह क्या मतलब है कि फीज भापने खड़ी कर ली है भीर न तो उसको नोकरी मिलती है और दाखिला वे लेना चाहते हैं तो दाखिला भी नहीं माप देते हैं । वे नक्सलाइट नहीं बनेंगे तो क्या बनेंगे ? गवर्नमेंट के सिर पर लठ मारने वालों की फौज का इजाफा होता जा रहा है। देहात वालों के वास्ते भाप दुनिया भर के प्रवचन करते हैं महात्मा गांधी का नाम नेते हैं लेकिन ग्रमलन कुछ भी नहीं होता है। कूर्सी पर बैठने के बाद सब कुछ भूल जाते हैं। देहात का लड़का खास तौर पर महसूस करता है कि उसको निगलेक्ट किया जा रहा है । दिल्ली के पास ही हरियाणा है। हमारे साठ परसेंट लड़के बिल्कूल बेकार फिस्ते हैं। दाखिला लेने आते हैं तो दुनिया भर की अनको तकलीफ होती है। मैं यानता हूं कि भाषके दिल में तक्ष है। भाष सोश-निस्ट खयानात के हैं यह भी में जानता हूं। भाष देहातीं में गए हैं श्रीर जा कर देहात वालों को प्रापने कहा है कि इतने महीने में इतेनी इंस्टीट्युशंज श्राप खोल देंगे । मैं जानना चाहता हूं कि कितनी ग्रापन खोली हैं ? ग्राप नी माह से मिनिस्टर हैं। मैं सम-झता हूं कि एजुकेशन के मामले में भी भापका

नारा होना चाहिए टू दी विलेजिज। जैसे देश के विकास के लिए एग्नो इंडस्ट्रीज खोली गई है उसी तरह से मैं चाहता हूं कि एजु-केशन के मामले में भी ग्राप कदम उठाएं। एजुकेशन का फैलाव, इसकी इंस्टीट्यू शंज का फैलाव दिल्ली में ही नहीं बल्कि इसके चारों तरफ होना चाहिए। क्या मुसीबत है कि ग्राप देहातों की तरफ नहीं जाते हैं। वहां क्या सब के सब ग्रनटचेबल्ज हैं, वहां इंसान नहीं रहते हैं? देहातों का भी डिबलेपमेंट होना चाहिये। ग्रकेल नरेला के लिए नहीं बल्कि दूसरे भी जो बड़े-बड़े देहात हैं, दिल्ली के दूसरे देहात हैं उनमें भी ग्राप दो चार कालेज खोलें।

एक प्राखिरी बात मैं स्पोर्टस् के बारे में अर्ज करना चाहता हूं। सभी स्पोर्टस् को आपको बढ़ावा देना चाहिए। लेकिन रेसलिंग पर खास घ्यान दिल्ली यूनिवसिंटी को देना चाहिए, उसको स्टिम्लस देना चाहिय। वर्ल्ड में ये लड़के मेडल लेंगे। पांच नहीं दस लेंगे यह वह इलाका है जो कि फिजीक में बहुत आगे बढ़ा हुआ है। यहां बड़े तगड़े सड़के हैं। यहां आकर वे दिल्ली में तालीम पाते हैं। वेसे तो सभी स्पोर्टस् के लिए लेकिन खास तौर पर रेसलिंग के वास्ते दिल्ली यूनिवसिंटी खास फंड्ज एलोकेट करे और उसको ज्यादा से ज्यादा हो ज्या

देहातों की स्रावाज को स्राप सुनें। वहां से स्रापको बोट मिलेंगे। नहीं दिया तो वे स्रापके खिलाफ चले जाएंगे।

श्री चपलाकांत श्रद्धाचारं: माननीय सदस्य ने कहा है कि जिसको दाखिला नहीं मिलता है वह नक्सलाइट हो जाता है। यह बात ठीक नहीं है। जिसको धनायास दाखिला मिलता है भीर जो भण्छा विद्यार्थी भी होता है, वह भी नक्सलाइट होता है। भी जनेश्वर मिश्र (फुलपुर):

समय देश में जो तालीम चल रही है वह

इतनी सड़ चुकी है कि दिल्ली यूनिवर्सिटी में

बाहर वाले लोगों को पढ़ाई का जो मौका

दिया जा रहा है, उससे तो ऐसा लग रहा है

कि किसी बहत ही सड़े श्रीर गन्दे कपड़े में

एक नये कपड़े का पेबन्द लगाया जा रहा है ।

इस पेबन्द को लगाने के लिए मैं शिक्षा मंत्री

जी को बधाई देता हं। बाकी जो कपड़ा सड़ा

हुआ है उसको भी किसी नए कपड़े से तब-दील वह करें, यह मैं चाहता हं।

या 58 या 59 परसेंट के ऊपरवाला एम. ए. में भरती होगा भीर इसका नतीजा यह होगा कि जब एम० ए० का परीक्षा फल निकलेगा तो वही 58 या 59 परसेंट वाला लडका थर्ड डिविजन में ग्राएगा या सैकिंड डिविजन में माएगा भीर इन्हीं लड़कों में से लड़के फैल भी होंगे। बढ़िया नम्बर पाने वाले को ग्राप भरती करते हैं स्रीर फिर ऊपर ले जाकर स्राप उसको फेल कर देते हैं, इससे क्या यह अच्छा नहीं होगा कि थर्ड डिविजन को ग्राप निकाल दें। 57 परसेंट वाले को ग्राप फैल क्यों नहीं कर देते हैं। जब ग्राप उसको पास करते हैं ग्रीर उसको थर्ड डिविजन देते हैं तो जब वह नौकरी पाने के लिए कहीं जाता है तो उसको पता लगता है कि थर्ड डिविजन को नौकरी नहीं मिलेगी, 55 परसेंट वाले को

नौकरी नहीं मिलेगी । वह यूनीवर्सिटी में

पढ़ने के लिए जाता है तो वहां भी उसको

दाखिला नहीं मिलता है। स्टैंडर्ड के नाम पर भरती को रोकने वाला सिलसिला खत्म

होना चाहिए।

यह सही है कि थोड़े से लोगों को पढ़ने का मौका इससे मिल जाएगा । लेकिन वे लड़के जो पढ़ रहे हैं भौर जिस दुर्देशा में हैं भौर जो अनिश्चितता की हालत चल रही है उस पर भी हम लोगों को गौर करना चाहिए। पहली बात तो यह है कि जितने केन्द्रीय विश्व-विद्यालय है ग्रगर केवल उन्हीं में शुरुग्रात कर दें इसकी कि जिस दिन लडका यनिवर्सिटी से निकले उसके दूसरे दिन जितने भर की पढ़ाई उसने पढ़ी हुई हो, उसके मुताबिक उसको काम दे दिया जाए तो इसका बहुत ग्रच्छा ग्रसर पडेगा। कोई भी लड़का जिस दिन ग्राकर बी०ए० की याएम०ए० की एड-मिशन लेगा उस दिन अगर उसको यह गारंटी दे दी जाए कि जिस दिन पढ़ाई वह छोड़ेगा उसको काम जरुर मिलेगा तो इसका लडकों पर बहुत ग्रच्छा ग्रसर पड़ेगा। इसके बिना कभी भी ग्राप लडकों के मन में तालीम के प्रति ग्रास्था पैदा नहीं कर सकते हैं फिर भले ही ग्राप कोई दूसरा इससे भी बढ़िया बिल लाकर पेश कर दें।

दिल्ली युनिवर्सिटी में ही नहीं बल्कि सभी केन्द्रीय यनिवर्सिटीयों में संबंधी के प्रति बहुत ही गन्दा मोह लगा हुआ है। अभी रण-धीर सिंह जी ने एक लड़के की बात बताई है। दिल्ली शहर भर में पढ़े-लिखे लोगों के बीच यह चर्चा का विषय बना हुआ। है। दिल्ली युनिवर्सिटी का एक लड़का एम.ए. का हिन्दी में इम्तहान देता है। उसका नाम राजकुमार जैन है । उसकी कापियां बिना जांचे हुए उसको फेल कर दिया जाता है। ग्रब भी ग्रगर राव साहब कहते हैं कि जांची गई हैं तो उन कापियों को वह यहां लाकर रखें। मैं कहंगा कि उसको जानबुझ कर इसलिए फेल किया गया है कि उसने हिन्दी में पेपर दिया। पहले तो उसकी कापियां देखी ही नहीं गई भौर उसको फेल कर दिया-गया। लड़कों ने हल्ला किया तो लड़के निकाल दिये गए अनुशासन के नाम पर। इस तरह से लड़कों के निष्कासन के काम को

केन्द्रीय विश्वविद्यालयों में जिस तरह से गंदे ढंग से भरती पर रोक लगाई गई है वह भी बहुत शरारतपूर्ण है। लड़का बी॰ए॰ पास कर लेता है उसके वाद भरती पर रोक लगा दी जाती है कि तुम थर्ड डिविजन हो तुम्हें भरती नहीं किया जाएगा। सैकिंड डिवि-जन वाला भरती नहीं किया जायगा। 57

# श्री जनेश्वर मिश्री

मैं बहुत ज्यादा बिढ़या काम नहीं समझता हूं। मैं भी इस राय का हूं कि यूनिविसेंटी तथा कालेज में अनुशासन रहना चाहिए। लेकिन हर सवाल पर निकालना अच्छा नहीं हुआ करता। कोई लड़का अगर बहुत ही अनैतिक अपराध करता है, हिसा का काम करता है, बलात्कार करता है, तो उसको निकाल देना चाहिये। लेकिन किसी सिद्धान्त के लिए अगर लड़का लड़ता है, भाषा के सवाल पर, बेगोजगारी के सवाल पर, महंगी तालीम के सवाल पर अगर वह बहस करता है या जलूस निकालता है या हल्ला मचाता है तो भी उसका निष्कासन किया जाए तो ऐसा करके मैं कहूंगा कि आप शिक्षा को बहुत ही प्रतिक्रियावादी बनाएंगे।

धाज जिस तरह से शिक्षा मंतीजी एक पेबन्द लगा रहे हैं उसी तरह एक और लगाएं। दिल्ली यूनिवर्सिटी में स्टुडेंट्स यूनियन के चुनाव बहुत महंगे हो गए हैं। यह इसलिए हुआ है कि केवल नुमाइंदे लोग ही चुना करते हैं। धगर धाम विद्यार्थी चुने जिस तरह से इलाहाबाद, नखनऊ, बनारस में होता है तो ये मंहमे नहीं होंगे। वहां बीस हजार खर्च नहीं होते, पांच सौ या सात सौ या एक हजार ही खर्च होते हैं और चुनाव हो बाते हैं। सभी लड़कों को बुनाया जाता है और काम देखते हुए चुनाव हो जाता है। यहां नुबाइंदे लोग पैसे के बल पर...

भी चपलाकांत महाचार्यः उत्तर प्रदेश की किसी यूनिर्वासटी में दस हजार खर्चे हुआ है, ऐसे समाचार भी माते रहते हैं।

भी जनेश्वर मिधः ऐसा नहीं होता है। हम चाहते हैं कि दिल्ली यूनिवसिटी की जो छान्न यूनियन है उसका चित्र नुमाइंदा वाला न रहे बल्कि सभी विद्यार्थी उसमें बोट दिया करें।

राव साहब कहते हैं कि विद्यार्थियों को यूनिवर्सिटियों के इन्तजाम में हिस्सा मिलना चाहिये। हम चाहते हैं कि ज्यादा से ज्यादा स्टुडेंट्स कम से कम अपनी यूनियन में हिस्से-दारी तो ले लें। प्रगर यह हिस्सेदारी मिल गई तो उसके बाद वे यूनिवसिंटी के इंतजाम में भी हिस्सा लेने लायक प्रकल हासिल कर लैंगे।

यूनिवर्सिटियों में, भीर खास तौरसे दिल्ली यूनिवर्सिटी में, जो नियुक्तियां होती हैं, वे राजनैतिक दृष्टिकोण से होती हैं। जो कोई भी इन्तजाम का मालिक रहता है, वह भपने मन के आदमी को नियुक्त करता है। मुझे याद है कि मौजुदा वाइस-चांसलर की जब नियुक्ति हुई, तो उन दिनों संसद नहीं चल रही थी। लेकिन जनसंघ के भाइयों ने हल्ला मचाया कि वह कम्युनिस्ट हैं, दूसरी तरफ से कुछ लोगों ने कहा कि अगर कम्य-निस्ट नियुक्त हो गया है, तो क्या बिगड गया है। लेकिन मुझे यह रिपोर्ट मिली है कि लड़कों का यह जो म्रान्दोलन हम्रा था, उसमें कम्युनिस्ट, सोशलिस्ट ग्रौर जनसंघी सभी लड़के थे। कम्युनिस्ट लड़कों को थोड़ी कम सजा दी गई, लेकिन सोशलिस्ट ग्रीर जनसंघी लडकों को ज्यादा सजादी गई। जब एक ग्रध्यापक, युनिवसिंटी का एक ग्रधिकारी, द्रष्टिकोण से कम्युनिस्ट, सोशलिस्ट या जन-संघी होगा, तो लड़के हल्ला मचायेंगे भ्रौर वह भ्रपने दष्टिकोण वाले लड़कों को ज्यादा बचा लिया करेगा। इसलिए शिक्षा ग्रीर विश्व-विद्यालयों को नियुक्तियों के सम्बन्ध में इस तरह राजनैतिक पार्टियों के दबाव से बचाने की कोशिश होनी चाहिए।

DR. V. K. R. V. RAO: Mr. Chairman, we had a very long and interesting debate which covered a wide field indeed. I shall try my best to make a few comments on points arising out of the discussion.

I agree with my friend Shri Bhattacharyya who spoke about the need for not insisting that B.A. degree should be the minimum qualification for all Government jobs. This point had been taken up by me several times

within the Government itself and this is a recommendation which has been made from the time of the Gopalaswamy Ayyangar Committee many years ago. We should not have overqualified people for jobs for which we do not require those qualifications. Many believe that they will not get a job even as filing clerk unless they are a B.A. and therefore they rush to the colleges. There should be some re-examination of this question as to how many jobs in Government at the lower levels require graduate qualification and if they do not need that qualification, the qualification for those jobs should be brought down to suit the kind of job they are expected to do. In that way we can stop some rush of admissions which is only activated by the desire to get a degree for employment.

He mentioned the Sanskrit sloka which spoke about three methods of learning. I think there is a fourth method, Atma Shiksha -a person learning by his efforts. In a way private students are expected to learn by their own efforts. I do not know that Sanskrit verse and I would ask him to add this as the fourth method so that a student can learn without the help of a teacher, without going to an institution and without exchanging his knowledge with somebody else but by his own efforts.

#### SHRI C. K. BHATTACHARYYA: That is external student.

DR. V. K. R. V. RAO: It should be added as the fourth category in your sloka.

The University has not drafted the ordinances. Unless the Act is passed they are not in a position to bring any draft ordinances or statute before the University. Whether M. A. will be brought into the category of private candidates or not, I do not know. As far as I am personally concerned, if I am consulted, I shall certainly say that M. A. should be brought in. There are quite a good number of persons who have taken the B. A. degree and who would like to take the M. A. degree appearing as private candidates. It is for the University to take a decision. I know many graduates and young persons serving in Government and elsewhere who are not in a position to attend classes and they would feel happy if they could get an opportunity to appear in M. A. as private candidates.

An inter-sting suggestion was made by our hon, friend who spoke on behalf of the younger generation. Only I wish he had been really a proper representative of the younger generation. He referred to the 1969 Vice Chancellors' Conference. If he looks to the proceedings of the 1970 Vice-Chancellors' Conference he would see that the Education Minister himself was the person who pleaded with the Vice-Chancellors that they cannot ignore the subject of student participation..

SHRI K. P. SINGH DEO: I pay a compliment to you.

DR. V. K. R. V. RAO: I do not want any compliment. I am only trying to say that the youthfulness is properly maintained. All that I am saying is that he would have found out that the Education Minister himself was the person who pleaded with the Conference that the Committee on the Governance of Colleges should also consider student participation, because the times are changing and we cannot just see the students sitting outside seeing everything being determined by somebody else. Therefore, as far as student participation is concerned, it is extremely a technical and complicated problem and that problem has got to be faced and dealt with, and I am sure that the very constructive part of the speech of my hon. friend from Allahabad, who said that once the students get a certain amount of training. then they will also have an opportunity of participating in academic governance and so on, is welcome, and I think it should be possible for us to find a way out of the difficulty and to have student participation without spoiling the standards and, at the same time, giving an opportunity to the student community to see that they do not find themselves in a difficult position as they do today.

Then, one or two hon. Members also mentioned about the Naxalite activity in the Delhi University. I know everyone of us these days is very much concerned about the Naxalite activities, but so far as the Delhi University is concerned, excepting some slogans which are written in some mysterious parts of the night, it has been free from any real exhibition or evidence of Naxalite activity.

SHRI KANWAR LAL GUPTA: You are oversimplifying the matter. There are [Shri Kanwar lal Gupta]

lecturers connected with it. You see the police reports. Do not oversimplify the matter.

MR. CHAIRMAN: You will have your chance to reply.

DR. V. K. R. V. RAO: He is bound to have his chance, but apart from that, how can I have the kind of access which my hon. friend seems to have to the police reports on lecturers of the Delhi University? I can only speak on the basis of the knowledge and information that I have. No report has come to me to the effect that the Dehli University lecturers are connected with it or that there is a big cell of Naxalities or that there is a big Naxalite movement in the Delhi University. I have a fear that if we start ascribing things, unless the position is really serious, in which case it is a different matter, it will not be fair. The Delhi Administration is very much alive to what is happening in the Delhi University and in Delhi and it is very careful about it, and I am sure that the Home Ministry is keeping a close watch on this particular matter, because whatever we say gets wide publicity in the country and elsewhere. So far, the Delhi University has escaped this kind of activity. I would beg of hon. colleagues, who I am sure have the same motive that I have, to remember this. We want to keep out all these things as much as possible from the universities. Let us not start thinking and demanding an enquiry into the existence of Naxalite activities and so on. I think it is far more important that this kind of enquiry should be made in depth in places where the Naxalite activities have been conducted in a significantly conspicuous, visible manner than in some other parts of the country. Let us not start saying things where at the moment at least I do not think there is any such thing of any dangerous consequence.

Then I come to the question of removing the restriction, because that is a point which a number of my hon, colleagues have made in this House. My friend, Mr. Jha, asked me why the Minister is not giving figures about the people who may come from outside. He says it is unmanageable.

SHRI SHIVA CHANDRA JHA: What I mean is this. You are making surveys one after another. These things are going on. You say that the figures are correct; and those figures may also change. Some attempt should be made in the country to find out a rough estimate: I do not want you to give me the exact figure. At least some estimate as to how many students you expect to take advantage of this, if this measure is extended to them could be given whether it is 100 students in a year or 200 students or 300 students. How many students do you expect? At least you must have some figures.

DR. V.K.R.V. RAO: I am grateful to the hon, Member. As a matter of fact, as far as estimating is concerned, my hon, friend is aware that it is one of the subjects where I have done some work in the past, not in regard to this particular thing that he has mentioned, but on a somewhat larger scale. But as far as this particular point is concerned, as to how many students from places other than Delhi are likely to take advantage of the facility that we have been able to offer, that is a subject on which I am afraid with the declining statistical talent that I have got, it will be very difficult to design an estimate. Anyway, I will come to that question again before I conclude.

1 am grateful to Mr. Bhandare for suggesting that more money should be given to education. I wish this House finds some way that so that more money becomes availaable not only for opening more colleges, but improving the quality of education. He said that 80 seats are not filled yet. I shall find out the facts, but even after giving this liberal differential of 5 per cent for scheduled castes and scheduled tribes, if 80 seats are vacant still, it will be very difficult to fill them because after all there has to be a certain rule. If you go even below that 5 per cent differential, it may create serious difficulties. But I shall find out the facts.

SHRI S. KANDAPPAN: The quota allotted for scheduled castes and tribes must be filled up. Even if they are not up to the mark, they can be given admission and some special arrangement can be made to coach them.

DR. V.K.R.V. RAO: I hope my hon. friend will ask the Tamilnadu Government,

where he wields considerable influence, to do these things.

SHRI S. KANDAPPAN: In Tamilnadu. there is no such complaint. We have given more seats to the scheduled castes and tribes than their quota.

DR. V.K.R.V. RAO: Next time when I go to Tamilnadu, I shall find out whether all scheduled castes and tribes, irrespective of their marks, are admitted to universities and colleges. I know that elections are approaching, but they need not do political propaganda from this platform.

SHRI BAL RAJ MADHOK: He is a partner of your Government also!

DR. V.K.R.V. RAO: But he sits on your side, not on our side.

श्री मोलह प्रसाद (बांसगांव): पिछले साल 36 प्रतिशत मार्क्स वालों को दाखिला मिला था। इस साल 40 प्रतिशत की सीमा रेखा बांधने का क्या मतलब है ? यह क्यों बढ़ा दिया गया, यह मैं ग्राप से पूछना चाहता है।

DR. V.K.R.V. RAO: I will find

SHRI SONAVANE: The minister said he was magnanimous in reducing 5 per cent of marks for admission. Let him exhibit that magnanity and let him be more liberal because the scheduled castes and tribes have been denied education for centuries. Let him take some action.

DR. V.K.R.V. RAO: That is what I have been trying to do.

Mr. Prakash Vir Shastri said that for meeting the demand for admissions, we should have two shifts in all the colleges. I have something to say about this not merely as a minister but as a teacher also. We have found that even in running the evening colleges, there have been great difficulties, so much so the University has decided to have separate teachers for evening colleges and to give a separate status to the evening colleges. A double-shift system creates a tremendous amount of complications and it dilutes to an almost intolerable degree even the kind

of education that we are giving now. The remedy, of course, is, if we can get more money for higher education, to have more colleges. But I do not think in every place this double-shift system is really a solution. I am sure, the hon. Member does not want any real dilution effected by this.

Several Members have raised the question about students having written their answerbooks in Hindi. As far as I remember, their answer-books were not valued. The Academic Council resolution. I think, was that these answer-books would be treated as not having been written or cancelled. They are considering the whole question as to what is to be done in future.

I was very reluctant to express myself on this subject because I always observe, almost to a fault, not saying or doing anything which will have the slightest suspicion of coming in the way of the full autonomous working of the universities of this country. But on this particular matter I did feel that this matter should be raised with the University Grants Commission.

I know, the rules are quite clear. The University rules say, the medium of examination is English. Wherever they say, the medium of examination is Hindi, automatically it becomes Hindi. Merely because the Constitution provides that Hindi official language and English is the additional language, it does not automatically mean that in every university the medium of examination can be Hindi. Each university determines its own medium and gradually they are changing the medium from English either by replacing it or by adding to it the regional languages or Hindi as the case may be. Even in the Delhi University for the B.A. (Pass) course and for some B. A. (Honours) courses, Hindi is the medium of examination and very shortly they are considering the possibility of including Hindi as the medium of examination for M.A. courses also.

But I know that there is a real difficulty. If students have their medium of instruction as Hindi, Tamil or Telugu in their higher secondary school and, may be, even at their college, and then come to an examination where they have got to answer through another medium, it becomes difficult. It is not a question of trying to defy the university [Dr. V. K. R. V. Rao]

but of the students being able to express themselves fully and to do justice to their knowledge.

Of course, the rules are entirely on the side of the Delhi University. On that I have no quarrel with them at all. In this particular case the Academic Council has taken a decision. They are at liberty to take a decision. I can do nothing about it. I have no power to do anything about it. But I am getting in touch with the Chairman of the University Grants Commission to discuss this whole subject, not merely of these two candidates but what happens to students who have undergone instruction through one medium and then have to appear for an examination in another medium. This is not only a problem confined to these two students in Delhi. I am sure, this will also begin to arise in other places and States. Therefore it is a general question of education which I shall take up with the University Grants Commission. I hope, that will satisfy hon. Members and they would not ask me what I can do about these two people because there I have really no jurisdiction in the matter.

Regarding the question of one Central university in every State, this subject was considered and at one time there was a feeling that there should be a Central university in every State. Later on it was referred to the Education Commission, the University Grants Commission and so on and a policy decision was taken that there will be no more Central universities.

My hon, friend, Shri Kandappan, said that he would like a Central university in Tamil Nadu but then he said that the medium should be English and other regional languages. If the Central university is opened, I can understand Hindi as the medium, but the Tamil Nadu Government overrules Hindi altogether. It is now a two-language State; they have a two-language formula. I am not anxious, as far as I and my Ministry are concerned, to give anybody a handle for controversy. If people want things, that is a different matter, but if controversy is going to arise, I would rather keep quiet because I want peace in the Country. . . (Deterruption).

SHRI BAL RAJ MADHOK: Chandigarh is a special case.

DR. V.K.R.V. RAO: No special case. Mr. Ram Avatar Shastri has been after me for the last two years regarding Patna. You know what influence be exercised not only by his voice but also by his persuasive power.

भी प्रकाशबीर शास्त्री: सभापति जी. भगर भाप इजाजत दें. तो मैं कहना चाहता हं कि चण्डीगढ एक सेन्टली एडमिनिस्टर्ड एरिया है, वहां केन्द्रीय सरकार का प्रशासन है। उसमें जो विश्वविद्यालय है. बहु भी केन्द्रीय सरकार के अन्तर्गत हो-हमारा सुझाव तो यह है।

16 hrs.

DR. V.K.R.V. RAO: I am sorry, I hope it is not being suggested that Chandigarh will continue a part of the Union Territory. Government have taken a policy decision and also announced it that Chandigarh is a part of Punjab. Therefore, even any surggestion that Chandigarh will not be a part of Punjab will mean that the Central Government is not going to honour its commitment. I am afraid, Chandigarh is a part of Punjab. It is only a question of time. Therefore, there is no use using Union Territory arguments for having a Central University in Puniab.

Then, my friend, Mr. Madbok made a number of very useful suggestions. I should tell him that as far as opening branches of Delhi University Library is concerned, we are already having a scheme. In fact money has been provided and the UGC will approve the Scheme Not only in Delhi but n a number of places we want to open a number of text book centres, text centres in residential areas, not only in Universities or colleges and the suggestion that he has made is that a student who has been registered as a private student should also be given the facilities to use the library. I shall certainly give the most careful consideration. to this suggestion. But, as he knows, one has got to see that all the safeguards are there before one brings in students on whom one has not no jurisdiction whatsoever.

Then I also agree with him. The Delhi University also are very anxious that even if private candidates are allowed, since these private candidates will mainly be from Delhi -they are all restricted to Delhi-they want to do something for them by way of education, by way of organizing extension lectures, may be by TV lectures and by offering library facilities as Mr. Madhok said and in a number of ways. Even though they are private candidates, some educational facilities are provided for them so that they can come into one of these three categories to which Mr. Bhattacharyyaji referred in his speech.

A point was made that there should be facilities that private candidates could come back afterwards through regular classes if they want. It is a question of intermigration. I don't think there should be any special restrictions on it.

SHRI BAL RAJ MADHOK: Has any statute been formed?

DR. V.K.R.V. RAO: No statute has been formed. The whole thing will come after this Bill is passed.

There is some doubt in the mind of my hon, friend, Mr. Kundu that the statutes and ordinances may be rigid. Not at all. Not only will the students be registered as private candidates who will be eligible for admission to colleges, but indeed those who will not be eligible to the Delhi colleges on the basis of the existing standard will nevertheless became eligible to register themselves as private candidates. In fact the private candidate facilities will be much more liberal than the facilities that now exist.

Sir, I have dealt with all the points raised, excepting. . .

SHRI BAL RAJ MADHOK: What about another University in Delhi?

DR. V.K.R.V. RAO: I want to tell my friend. He is not here. Choudhary Ranchir Singh raised it. I shall certainly find out what can be done about wrestling. Wrestling is a good sport. I know many hon. Members of this House are interested in wrestling in an intellectual kind of way.

Regarding the point made by Mr. Misra from Allahabad, that there should be a guarantee of job, I know that there was a time when the number was so small when for example the first two or three students who passed the engineering examination. were guaranteed jobs before they passed. There was a time like that. Now, to give a guarantee of job at the time of admission means a very severe admission policy while simulateneously Shri Misra said, and there is also some logic in that, that admission should not be rigid and you must have a liberal policy of admissions. If you have a hiberal policy of admissions and at the same time, say 'Give guarantee of jobs', I know he is intellectual enough to realise that it is extremely difficult and self-contradictory. Certainly the general point he is making I accept that we should have a better rate of economic growth so that people who get education do not suffer a long spell of unemployment.

Then the question was raised, why cannot we have two more universities for Delhi. There is already the Jawaharlal University. It has got certain special purposes. The question whether establishment of another university in Delhi would help to solve the problems of Delhi is a matter to which I do not think there is a categorical answer. This is a question which will be examined sooner or later because many people seem to feel that a university has got something like a ceiling on the number of students, the number of colleges etc. and there will be need for a new university. I have an open mind. I am prepared to get it examined.

Then the hon. Member raised the question, why cannot we extend it to all students. A question was asked: Why should you confine it to Delhi students? Why should you confine it to Delhi residents only? There are two or three reasons. I want to say this, because there are hon. Members who feel strongly on the subject. Firstly, every university has got territorial jurisdiction. They are not supposed to enter into each other's territorial jurisdiction. is trouble if such a thing happens. Hon. Members may be aware of the trouble between Karnataka University of Mysore and the Shivaji University of Maharashtra on the subject of one college in one State being [Dr. V. K. R. V. Rao]

affiliated to the University in another State. There are many problems. There are interjurisdictional and inter-State problems which arise. Just as States are jealous of their autonomy the Universities are also jealous of their territorial jurisdictions. Even among 11 or 12 universities admitting private candidates, by and large, they have territorial jurisdiction or restriction being put on examinations having been passed by those students from those very universities even though they may not stay in the same place. This is very important. Members may have the feeling of saying, we will do this, we will do that, and so on. We sitting on this side of the House have to be extremely sensitive to the strong feelings expressed on matters by the hon. Members of the Opposition who may be very strong about certain things. One has got to examine on what basis one can do a thing or cannot do it. On this question of private candidates all over the country, no Indian university has discussed it with the University Grants Commission or the Inter-University Board which represents all the universities. I will definitely have it examined and see what can be done. I do intend to ask the Inter-University Board to consider this question of permitting private candidates.

Certain demands were made in the other House relating to the University of Delhi. They say, we are in a terrible fix, we have got about 18,000 students for correspondence courses. They are in a difficulty, and they are extremely reluctant to admit private candidates from the whole of the country. I will try to examine the question how far this definition can be taken to include those who have taken Delhi degrees but who may not be staying in Delhi-those who have studied, but may not be staying in Delhi itself, because, in a way, they belong to the jurisdiction of Delhi University.

So, we will try to see what could be done about it. I would request my hon, friend who moved the Statutory Resolution, even if he is not convinced by what I said, to withdraw his Resolution.

TENNETI VISWANATHAM THUS (Visakhapatnam): One question, About the guarantee of jobs, this is something which you have to think about. Can you restrict this guarantee being given, say, for the first 3 or 4 ranks who pass out of certain professional colleges?

DR. V.K.R.V. RAO: That should not be difficult. Personally, I do not think that there will be any difficulty about it. But I am not the giver of jobs. I shall have the suggestion passed on to the people who are responsible for it.

SHRI S. KUNDU: Why does he not announce that other Central universities also will have similar provisions?

DR. V.K.R.V. RAO: One of them has. I shall take it up with them.

श्री कंवर लाल गप्त: सभापतिजी. मभी मंत्री महोदय ने जो स्पष्ट किया है उससे कुछ स्थिति तो साफ हुई है लेकिन कुछ बातें रह गई हैं जिनका उत्तर उन्होंने नहीं दिया है या ठीक उत्तर नहीं दिया है। एक बात तो यह कही कि सभी यह निश्चित नहीं है कि जो प्राइवेट केन्डीडेट्स अपीयर होंगे वह एम० ए० तक के लडकों को प्राइवेटली ग्रपी-यर होने की पर्नीशन दी जायेगी या बी॰ ए० के लडकों या बी० एससी० के लडकों को अपीयर होने की पर्मीशन दी जायेगी। मैं समझता हं उसके लिए उन्हें एक मार्डि-नेन्स भीर लाना पडेगा। तो यह तरीका गलत है...

DR. V.K.R.V. RAO: No; the university will do it; we do not do it. I think there is some confusion because the word 'ordinance' is used. The word 'ordinance' is used by the university also. A university has statutes and ordinances. Those ordinances are quite different from what we call ordinances here.

श्री कंवर लाल गप्त: मैं समझता हं भाज जब सदन के सामने भाये हैं तो उनकी मालस होना चाहिए और सदन की इन्फर्मेशन के लिए बताना चाहिए कि उन्होंने क्या नीति तय की है। ग्रभी केवल प्राइवेट स्टडेंटस को पर्मीशन दे दी लेकिन वह माया बी० ए० तक,

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या बी॰ काम॰, बी॰ एससी॰, एम॰ ए॰, यह चीज स्पष्ट होनी चाहिए । मैं समझता हें युनिवर्सिटी को यह चीज तय करनी थी नहीं तो उन्हें तय करनी चाहिए थी।

दूसरी बात यह है दिल्ली यूनिवर्सिटी का एक्ट बहुत पुराना ऐक्ट है जिसमें बहुत सारी चीजों को बदलने की जरूरत है। इसलिए यह जो लेजिस्लेशन ग्राया है वह पीसमील है। मैं ग्रापके जरिए से मांग करना चाहता हूं कि एक काम्प्रिहेन्सिव बिल लाना चाहिए । . . . (व्यवधान)... ग्रभी क्यों नहीं लाये ? वह कितने सालों में ग्रायेगा ?

DR. V.K.R.V. RAO: I am sorry to interrupt the hon. Member. The hon. Member is aware that at the moment we are all waiting for the report on the governance of universities by the committee which has been appointed by the UGC, and as soon as that report comes-it also includes the question of participation of students and so on-a comprehensive legislation is bound to be introduced. The Delhi University Act cannot stand exactly in its present form, after we have received the reports of all these different committees regarding the future governance of universities. I am sure the hon. Member knows it.

भी कंवर लाल गुप्त: मुझे खुशी है मती महोदय ने कहा कि वे काम्प्रिहेन्सिव लेजि-स्लेशन लायगे।

एक चीज की स्रोर में स्रौर ध्यान दिलाना चाहता हैं। ग्रभी मंत्री महोदय ने कहा कि यहां पर नक्स्लाईट्स का कोई प्राब्लेम नहीं है। मैं नाम बता सकता हूँ कालेज के लेकिन मैं उसका यहां पर कहना उचित नहीं सम-झता हं। कालेज के ऐसे टीचर्स हैं...ऐसे हाथ हिलाने से नहीं होता है...मैं साबित कर सकता हुँ, मेरे साथ डा० राव चलें।

DR. V.K.R.V. RAO: Let him write to me. Let him not say anything here.

भी कंतर लाल गप्त: ग्रगर डा० राव मेरे साथ चलें तो मैं दिखा सकता हैं कालेज

प्रिमिसेज में, युनिवर्सिटी प्रिमिसेज में वह ग्रप्स करीब करीब रोज दो तीन जगहों पर बैठते हैं, लड़कों को लाते हैं ग्रीर लड़कों को मनडय फ़ोबर दे करके इस प्रकार नक्स्लाइट एक्टिविटीज की तरफ एट्रेक्ट करते हैं। पूलिस को सारी रिपोर्ट है। मैं स्रापके जरिए एक सवाल पूर्जु-मुझे क्षमा करेंगे-क्या यह सही नहीं है कि श्राप युनिवर्सिटी में साम्प्रदायिकता का विरोध करने के लिए दिल्ली यनिवर्सिटी में भाषण करने के लिए गए? ग्रापने वहां युनिवर्सिटी नें कौनसा कम्युनल टेंशन देखा ? क्या बात थी जिसकी वजह से ग्रापको वहां जाना पडा ?

DR. V.K.R.V. RAO: I am sorry that the hon. Member is mixing me up with some other Rao. That is my trouble that I am always getting mixed up with some other Rao. I did not go and deliver a speech on communalism.

श्री कंदर लाल गुप्त: ग्रापको कौन सी चीज ने जोश मारा कि भ्राप वहाँ भाषण करने गए ? सिवाय इसके कि श्रीमती इंदिरा गांधी का जो मंत्र है वह पढ़ करके उनको खश करलें, उसके म्रलावा भौर कोई बात नहीं थी। लेकिन वहां पर जो नक्स्लाईट प्राब्लम है उस पर म्राप चुप रहते हैं।... (व्यवधान)...

सभापति महोदय: नक्स्लाइट प्राब्लम को छोड़ करके जो बिल है उसके उत्तपर ग्राप मेहरबानी करके ज्यादा वक्त दीजिए तो ग्रच्छा होगा।

भी कंवर लाल गुप्तः ग्रभी यहां पर एक मेम्बर ने कहा कि दिल्ली युनिवर्सिंटी में नक्सलाइट एक्टिविटीज हैं तो इन्होंने जवाब दिया कि कोई खास एक्टिवटीज नहीं है। तो मैंने कहा कि इसकी इंक्वारी करवाइये, मैं साबित करने के लिये तैयार हूं। यह पुलिस के रिकार्ड में है। ग्राप इसको ग्रोवरसिम्प्लीफाई मत कीजिए। मेरा चार्ज है कि मिनिस्टर साहब उसको स्रोवरसिम्प्लीफाई कर रहे हैं

[श्री कंवरलाल गुप्त]

मीर साम्प्रदायिकता के लिए जिसकी वहां पर कोई जड़ नहीं है, वहां पर जाकर लड़कों को उकसाते हैं कि माप साम्प्रदायिकता के खिलाफ यह करिये, वह करिये ग्रौर गवर्नमेंट यह करेगी। इनके ऊपर मेरा यह चार्ज है।

मन्त्री महोदय ने एक बात अच्छी कही कि उनका माइन्ड घोपन है दो यूनिवर्सिटीज के लिए। हर्साल एक दो बार वाइस चांसलर से मेरी भेंट होती है और मुझे बाद है कि दिल्ली यूनिवर्सिटी के जो पहले वाइस चांसलर थे डा० गांगुली वे भी यह मांग करते थे कि दिल्ली यूनिवर्सिटी में सेचुरेटेड प्वाइंट ग्रा गया है, यहां पर 60 हजार लड़के हो गए हैं।

DR. V.K.R.V. RAO: On a real point of order. I would like to know why the member speaks about having two universities for Delhi. Are we on that subject now? I have already said that the matter would be considred. Again he dwells on it. Does he want everybody to know that he is a great champion of two universities for Delhi?

श्री कंवर जाल गुप्त: मुझे दुख है कि डा॰ राव श्रभी भी अपने आपको श्रोफेसर समझते हैं भीर सदन के सारे सदस्यों को स्टुडेन्ट्स समझते हैं। इनको श्रोसीजर भी मालूम होना चाहिए। इन्होंने एकोनामिक्स पढ़ी थी लेकिन इन्होंने श्रोसीजर नहीं पढ़ा है। ...(व्यवघान)...

DR. V.K.R.V. RAO: Not he.

श्री कंवर लाल गुप्तः प्रोसीजर में बिल्कुल बैंकप्ट हैं। पहले प्रोसीजर पढ़ें कि क्या है। दिल्ली यूनिवर्सिटी के बारे में खुद बात करते हैं। हम दिल्ली यूनिवर्सिटी के बारे में सुद बात करते हैं। हम दिल्ली यूनिवर्सिटी के बारे में सारी बातों कह सकते हैं। स्वयं मंत्री महोदय ने कई बातों का जवाब दिया है जो कि इस बिल में नहीं थीं। उस वक्त ग्राप भूल गए ग्रीर ग्रव ग्रापको मेरी बात से तक-लीफ होती है।...(श्यवधान)...

े तो मैं यह कह रहा था कि यहां दिल्ली यूनिवर्सिटी का एक सेच्रेटेड प्वाइंट मा गया है। 60 हजार विद्यार्थी वहां पर है। बहां के जो पहले वाइस चांसलर थे उन्होंने **भी** कहा था कि दो युनिवर्सिटीज बनाइये । पहले ये दो कैम्पस के हक में थे लेकिन आज खशी की बात है कि इन्होंने कहा कि मेरा माइन्ड ग्रोपन है। लेकिन मैंने सुना है कि सेन्ट्रख गवर्नमेन्ट ही इस मामले में रोड़ा श्रटका रहीं है। मैं समझता हुं कि जितनी जल्दी से जल्दी दिल्ली युनिवर्सिटी दो बन जायें उतना ही भ्रच्छा होगा। नहीं तो यहां पर झगड़े होंगे ग्रीर ग्रनशासनहीनता का जो हाल है वह मैंने उस दिन भी कहा था कि लड़के छुरा भीर पिस्तील लेकर के कालेज में घमते हैं. फायरिंग भी की है। लड़के पकड़े गए हैं। हालत भीर न बिगडे इसलिए मैं चाहता हं कि जल्दी से जल्दी इस चीज को सुधारा जाये। ग्रीर जो बलराज जी ने कहा है. वैसा भी न हो कि दिल्ली एडमिनिस्स्ट्रेशन में ग्रीर दिल्ली यूनिवर्सिटी में कन्फन्ट्रेशन हो जाये। दिल्ली युनिवर्सिटी के ग्रधिकारी गवनिंग बाडीज के बारे में ज्यादा पावर लेना चाहते हैं, एप्वाइंटमेन्ट्स के बारे में सेन्ट्रलाइज करना चाहते हैं, भाप उनको रोकिये। जिस तरह की भाटोकैसी वह करना चाहते हैं उसमें हो सकता है ग्रगर दिल्ली युनिवर्सिटी ग्रीर दिल्ली एडमिनिस्टेशन का कन्फ्रन्टेशन हो गया तो वह भच्छी चीज नहीं होगी । मैं मांग करता हं और दिल्ली एडिमिनिस्टेशन की भी राय है कि दिल्ली के भन्दर दिल्ली एड-मिनिस्ट्रेशन की तहत जल्द से जल्द एक धलग युनिवर्सिटी होनी चाहिए।

सभापित महोदय, इन्होंने जो एक प्राइ-वेट टीचिंग शाप किहए, कालेज या इंस्टी-ट्यूशन किहए वह श्रष्टिओं बात कही। उसमें कुछ लायसेंस वगैरह की बात सोचते हैं सेकिन उसमें कुछ कन्डीशन्स लगानी पड़ेंसी ३ केवस इतना ही नहीं कि बेसिक एमिनिटीज हों बल्कि वहां पर जो पढ़ानेवाले हों उनकी मिनिमम क्वालिफिकेशन्स क्या होगी—इस तरह की चीजें भी निर्घारित करनी पड़ेगी ताकि वहाँ पर कुछ तो टीचिंग एकेडेमिक एटमा-स्फियर हो। इसे भी ग्रापको सोचना पड़ेगा।

एक चीज और कहना चाहूंगा कि ग्राप एक यूनिफामं पालिसी एडमीशन की बनाइये। दिल्ली यूनिवर्सिटी में रुल्स ग्रलग है। लेकिन दिल्ली के ग्रास पास जैसे यू. पी. में ग्राप देखिए, हरियाणा में देखिए या पंजाब में देखिए, वहां पर कोई पाबन्दी नहीं है। लेकिन दिल्ली यूनिवर्सिटी में पाबन्दी लगी हुई है, हर जगह एडमीशन के लिए पर्सेन्टेज फिक्स्ड है। मेरा कहना है कि यह देश एक है इसलिए एजुकेशन मिनिस्टर्स की जो कान्फ्रेन्स होगी उसके ग्रन्दर एक बात कीजिए कि जहां तक हो सके बाडली एक स्टेंडड ग्राफ एडमीशन हो जाय। नहीं तो ग्राज गड़बड़ हो रही है कि किसी जगह तो कुछ है ग्रीर किसी जगह कुछ है।

एक चीज भीर है। दिल्ली यूनिवर्सिटी ने जो कन्डीशन्स लगाई हैं उनको ग्रगर कोई लड़काया लड़की पूरा करता है तो फिर उसको एजुकेशन की गारन्टी देनी चाहिए। मझे दुख है कि कई सब्जेक्ट्स के अन्दर दिल्ली यनिवर्सिटी में फर्स्ट क्लास या हायर सेकेन्ड क्लास लडकों को भी दाखला नहीं मिला जैसे बी. एससी. ग्रानर्स में जिनके 58-59 परसेन्ट भी मार्क्स थे उनको भी दिल्ली यनिवर्सिटी में दाखला नहीं मिला। यह एक ग्रन्धेरगदीं हो रही है, इसके बारे में भी मंत्री महोदय को देखना चाहिए । म्राज यहां पर मांग की जा रही है कि दिल्ली युनिवर्सिटी के ग्रन्दर हर एक जगह का ग्रादमी प्राइवेट तौर पर एपिश्रर हो सके । मैं इसका समर्थक हं लेकिन यह दिल्ली युनिवर्सिटी तक ही सीमित नहीं रहना चाहिए। मैं मांग करूंगा कि कोई भी यूनिवर्सिटी हो, चाहे मेडिकल कालेज हो चाहे इंजीनियरिंग कालेज हो, वहां के लिए यह मतंं नहीं होनी चाहिए कि भगर उस राज्य का रहने वाला हो कोई तभी उसको वहां दाखिला मिलेगा, नहीं तो नहीं मिलेगा। अगर भाज दिल्ली का लड़का मेडि-कल कालेज में दाखिले के लिए जयपुर जाता है या तामिलनाडु जाता है या किसी दूसरे प्रान्त में जाता है तो उसको बहां दाखिला नहीं मिलता। नतीजा यह होता है कि दिल्ली के लड़के सफरर होंते हैं।

में एक ग्रीर बात कह कर खत्म करूंगा। मैं चाहंगा कि मंत्री महोदय दिल्ली के लोगों से ग्रीर यहाँ के वाइस चांसलर से बात करें। उन लोगों का जो ऐटिट्युड है, जैसा मैन पहले कहा, जिस तरह से वाइस चांसलर ने वायोलेंस को कर्ब किया मैं उसका समर्थन करता हं भौर उनको बधाई देना चाहता हं। लेकिन इसके साथ उनका जो प्राटोकेटिक ऐटिट्यूड है उसके बारे में भी घापसे कहना चाहता हूं। ग्राप चिट्ठी लिखें तो जवाब नहीं माएगा, और मगर मायेगा भी तो पी.ए. की तरफ से आयेगा । अगर एक पार्लियामेंट का मेम्बर वाइस चांसलर को चिट्ठी लिखे या उनको टेलिफोन करे तो वह ग्रपना भाटोकेटिक एटिट्युड रक्खें भीर जवाब न दें या पी.ए. से जवाब दिलवायें, यह गलत बात है। मैं चाहुंगा कि मंत्री महोदय जरा उनको इस बात के लिए कसें कि माज मगर वह डिक्टेटर बनना चाहते हैं या मिनि-डिक्टे-टर बनना चाहते हैं तो यह गलत बात है।

एक माननीय सब्स्यः वह ग्राटो-नोमस हैं।

भी कंबर लाल गुप्त: घाटोनोमस होने का यह मतलब नहीं है कि वह पालियामेंट मेम्बर की चिट्ठी का जवाब न दें।

SHRI LOBO PRABHU: The Minister cannot intervene.

SHRI KANWAR LAL GUPTA: You are an ICS officer, I am sorry.

## [श्री कंवरलाल गुप्त]

इन्होंने सख्ती के साथ जो वायोलैंस को दबाया उसका में समर्थन करता हूं, लेकिन साथ साथ मैं यह भी भ्रपेक्षा करता हूं कि किसी प्रकार का पोलिटिकल डिस्क्रिमिनेशन, जिसके बारे में मैंने सुना है, नहीं होना चाहिए। मेरा कहना यह है कि जो लड़के कम्यूनिस्ट हैं उनको वहाँ पर प्रिफरेंस मिलता है, भव शायद वह रूलिंग कांग्रेस के लड़कों को भी प्रिफरेंस देने लगे हैं। यह तरीका गलत है। इस तरह का ऐटिट्यूड नहीं रहना चाहिये, और भ्रगर वह इस तरह का ऐटिट्यूड रक्खेंगे तो वह दिल्ली यूनिविसंटी में रह नहीं सकरेंगे।

इस बिल के खिलाफ मेरा सिर्फ टेक-निकल माब्जेक्शन है, मैं कोई इसके विरोध में नहीं हूं। मैं तो सिर्फ इतना कहना चाहता हूं कि यहाँ के वाइस चांसलर को बजाय म्रांटोकेटिक ऐटिट्यूड रखने के जो पब्लिक के रिप्रेजेन्टेटिक्ज हैं उनके साथ ठीक तरह से बरताव करना चाहिये।

सभापित महोदय: तब फिर क्या भाप ग्रपने मोशन को विथड़ा करते हैं ?

भी कंवर लाल गुप्तः जी हां।

MR. CHAIRMAN: Has the hon, Member the leave of the House to withdraw his Resolution?

HON, MEMBERS: Yes.

The Resolution was, by leave, withdrawn

MR. CHAIRMAN: The question is:

"That the Bill further to amend the Delhi University Act, 1922, as passed by Rajya Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We will now take up the clauses.

CLAUSE 2—(AMENDMENT OF SECTION 4.)

SHRI SHIVA CHANDRA JHA: I beg to move:

Page 1, line 13,-

after "within" insert "or without"(1)

SHRI BAL RAJ MADHOK: I beg to move:

Page 1, lines 13 and 14,-

for "the territorial limits to which the powers of the University extent."

substitute-

"the national capital region" (2).

Page 1,-

after line 14, add-

"Provided that this facility shall also extend to those persons or their wards who usually live in the capital region but might be living anywhere outside in discharge of their duty as civil servants or as members of the armed forces." (3)

SHRI S. KUNDU: I beg to move:

Page 1, line 12,-

after "Ordinances" insert-

"but prescribe such qualification which will entitle all students ordinarily eligible to qualify for admission to degree classes."(4)

Page 1, line 13,-

after "candidates" insert-

"including students registered for correspondence course for postgraduate classes" (5).

SHRI LOBO PRABHU (Udipi): I beg to move:

Page 1, lines 13 and 14,-

omit, "being persons residing within the territorial limits to which the powers of the University extend" (6).

SHRI B. P. MANDAL (Madhepura): I want to know why you do not allow me to move my amendment.

MR. CHAIRMAN: Mr. Lobo Prabhu's amendment No. 6 also reads just as yours:

'omit, "being persons residing within the territorial limits to which the powers of the University extend.""

इसलिये ब्राप नहीं मुव कर सकते हैं।

भी वि० प्र० मण्डल : ग्रच्छा कम से कम हमको बोलने तो दें।

समापति महोदय: श्री शिवचन्द्र झा।

भी शिवचन्द्र शा: सभापति महोदय, मैं बहुत थोड़े में प्रपनी बात कहना चाहता हूं। जहाँ ग्राप इस बिल के क्लाज (2) में कहते हैं कि:

"has been registered by the University, subject to such conditions as may be laid down in the Statutes and Ordinances, as external candidates, being persons residing within the territorial limits to which the powers of the University extend."

जहां इसमें ग्रापने "विधइन" शब्द रक्खा है ग्रगर उसकी जगह ग्राप "ग्रार विधाउट" भी रख दें तो दोनों बातें हो जाती हैं। जो लड़का दिल्ली विश्वविद्यालय के दायरे में रहता है वह भी इसमें भ्रा जायेगा भीर जो दिल्ली विश्व-विद्यालय के दायरे के बाहर रहता है वह भी श्रा जायेगा। मंत्री महोदय ने यहाँ पर कोई श्रांकडे नहीं दिये हैं। मैंने ग्रांकडे मांगे थे। आपने नेशनल इनकम का सर्वे किया था पहले. उसकी रूपरेखा धाई थी मत्क के सामने कि इतनी नेशनल इनकम हो जाती है। लेकिन श्रापने कोई भांकडे नहीं दिये मैं श्रापकी बात से कॉविस्ड नहीं हं कि दिल्ली में भौर युनिवर्सिटी की जरूरत नहीं है। ग्रापकी ग्रीर भी विश्वविद्यालय खोलने चाहिये। ग्राप जानते है कि लास ऐंजेल्स में पांच-छ: विश्वविद्यालय

हैं, सैन फैंसिस्को में भी सात या ग्राठ विश्व-विद्यालय हैं। ग्राप कहेंगे कि हमारे पास कोई फाइनेन्सेज नहीं है। लेकिन मैं समझता ह कि यहां पर फाइनेन्सेज की उतनी बात नहीं है जितनी इसकी कि ग्रापका प्रबंध ठीक नहीं है। आपका ही मंत्रालय नहीं, हर एक मंत्रालय ग्रापकी सरकार का एक मेस है। स्चारू रूप से काम नहीं चल रहा है।

इसलिये ग्राप को ग्रपने सोचने का ढंग बदलना चाहिये। ग्रगर ग्राप "विधडन" शब्द के बाद 'मार विधाउट'' शब्द जोड देते हैं तो इससे विधेयक का सम्मान बढ जायेगा। इसका कोई बरा श्रसर नहीं होगा। इसलिये ग्राप को मेरा संशोधन मान लेना चाहिये।

SHRI BAL RAJ MADHOK: My amendment is simple. I only want that the territorial limits should be extended to the capital region of Delhi. For the purpose of development and for other purposes we have a capital region which includes Delhi city and certain areas around Delhi, Ghaziabad, etc. Delhi is extending and some of the colonies in which the people of Delhi live are now outside the limits of the Union Territory and for all intents and purposes they are the people of Delhi. People have factories in Faridabad but they live in Delhi. Therefore, my submission is that this should be extended to the capital region; I do not want to extend it to the whole country. I know the difficulties the hon. Minister has. But the capital region is something which he should be able to accept. Delhi University's jurisdiction can be amended. I do not see any difficulty. It is a reasonable amendment which he should accept.

My second amendment is to this effect. There are a large number of people of Delhi who have passed from Delhi university or otherwise live in Delhi but serve in the Defence Forces or in other parts of the country. Their wards are not here. Some persons belong to Delhi and their wards live in Madras because the father is serving there. These facilities should be given to the wards of such people domiciled in the capital region, who might be serving in the defence forces or in other civil services outside Delhi.

[Shri Bal Raj Madhok]

These two are very reasonable amendments, and I do hope that the Minister will be able to accept them.

SHRI LOBO PRABHU: Sir, the Minister has been very conciliatory and I would like to present him also with sweet, reasonable words.

To begin with, the reasons he has given are, first, about the jurisdiction of the university. The jurisdiction of the university affects colleges and institutions. It does not affect individuals. That point should be clarified by any statute he can produce. But I am quite clear in my mind and anybody should be, that no man should be bound to appear only in one university because he happens to be there.

The second ground which he gave was administrative difficulties. Mr. Madhok has been tending to support him possibly because he thinks-and also the Minister in this instance-of India as being only Delhi. India is much bigger, and Delhi is the capital of India. Coming to the question of administrative difficulties. I would point out that it is not a matter of teaching the students. It is a matter merely of registering them and examining them. There can be no difficulty in this respect. I would like to refer to him the experience of other universities. London University holds its examination even in Timbuctoo. There is no restriction. The university is open to students of all places. Therefore the advantage of a good university like Delhi should be open to all the people of India.

Thirdly, he has raised the question of residence. How is he going to define residence? Is it residence for a week or a year or for a long time? When you are passing a statute, you cannot leave a term like "residence" vague like this. Otherwise, there will be disputes. When we have already enough disputes, we do not want disputes about residence when it is not defined,

The university at the capital belongs to the whole country. It is in a prestigeous position and there may be people... भी मौलह प्रसाद: सभापति महोदय, क्या ग्राप लोक सभा के नियमों के मनुसार कार्रवाई को नहीं चलाएंगे? क्या मुझे नियम पढ़कर बताने होंगे? इसके लिए कितना समय निश्चित था और कब तक यह चलेगा?

समापित महोदय: मैं तो चाहता हूं कि एक मिनट में यह खत्म हो जाए।

SHRI LOBO PRABHU: Lastly, the argument given by the Minister that the Delhi University is not enthusiastic about the idea is not a good one. After all, the Government and Parliament can certainly consider the objection of the Delhi University but it cannot be bound by it. In this case, the argument of the Delhi University appears to be very weak. I do hope the Minister will consider the Delhi University, like Delhi, as part and parcel of the whole country in which everyone should have the right to participate.

SHRI S. KUNDU: My first amendment relates to clause 2. Sub-clause (e) says:

"(e) have been registered by the University, subject to such conditions as may be laid down in the Statutes and Ordinances, as external candidates. " etc.

I have suggested by my amendment that they should not limit any students from appearing because of qualifications and other things. Every student who is otherwise eligible to qualify for degree courses should be allowed. The Minister has mentioned it, and I am thankful to him. So, I am not pressing it.

The second amendment is this. It is very important one. It says:

"after candidates," insert-

"including students registered for correspondence course for post-graduate classes"

The Minister has made reference to the fact that about 8,000 students have been registered for post-graduate classes. I request that they also should be allowed to six for the examination, and necessary arrangements should be made to that end.

My last amendment seeks to extend the territorial limit to all other parts and not confine it to the university limits alone. I have sought to delete the relevant words.

श्री वि० प्र० मंडल: श्री लोबो प्रभ की एमेंडमेंट को मैं सपोर्ट करता हूं। उनकी श्रीर मेरी एमेंडमेंट एक जैसी है।

बहत से माननीय सदस्य बोल चके हैं। दिल्ली युनिवर्सिटी में प्राइवेट कैंडीडेटस पर इम्तहानों में ग्रपीग्रर होने के लिए जो टैरि-टोरियल लिमिट लगाई है उसके सम्बन्ध में जो क्लाज है, मैं चाहता है कि उसको हटा दिया जाए । इसका कारण एक तो यह है कि यह सेन्ट्रल युनिवर्सिटी है और सेन्ट्रल फंड्स से ही इसको चलाया जा रहा है। फिर दिल्ली हिन्द्स्तान की राजधानी है। एक और भी कठिनाई है जो मैं ग्रापको बताना चाहता हं। मान लो हम मेम्बर पांच बरस के लिए ग्राए । हमारा लडका प्रियनिवर्सिटी के इम्तहान में बैठा । उसके बाद हम यहां नहीं रहे श्रीर वापस चले गए। ग्रब हमारे लडके को ग्रपीग्रर होने का अधिकार होना चाहिये। मौजदा हालत में ग्रगर उसको दो तीन क्लासिस करनी है, बी० ए० में ग्रायीग्रर होना है, उससे, उसको म्राप वंचित कर देंगे म्रीर वह प्राइवेटली ग्रपीग्रर नहीं हो सकेगा तो यह ठीक नहीं होगा ।

स्रभी कहा गया है कि यहां एक लड़के ने हिन्दी में इम्तहान दिया ग्रीर उसके पेपर को छोड दिया गया ग्रीर उसको फेल कर दिया गया । यह बहुत गलत बात है । अंग्रेज के चले जाने के बाद दिल्ली शहर में हम देखते हैं कि म्रंग्रेजी को बहत ज्यादा प्रोत्साहन दिया जा रहा है। श्रंग्रेज चला गया लेकिन उसका भृत स्रापके ऊपर सब भी सवार है। स्राप दिल्ली की सड़कों पर जाएं कालेजों के लड़के लड़ कियां ग्रापको ग्रंग्रेजी में बोलते हए मिलेंगे। इस कद्र आपने अंग्रेजी को बढ़ा दिया है। यह भारत के लिए शर्म की बात है। अंग्रेजी फौरन से पेशतर खत्म हो। इंस्टक्शंज हिन्दी

में नहीं तो कम से कम जो लडका हिन्दी में पेपर देना चाहे उसको तो ग्राप ऐसा करने की स्विधा दें। दिल्ली यनिवर्सिटी को मैं जानता हं। यहां के लडके लडकियां, दे केग्रर मोर फार देग्रर लक्स देन देग्रर बक्स । कारण क्या है ? कारण यह है कि ग्रंग्रेजी सिविलाइजेशन के चले जाने के बाद ग्राप ग्रंग्रेजी को पकड़े हए हैं। फीरन से पेश्तर ग्राप ग्रंग्रेजी को बिदा करें। ग्रगर ग्राप यहां से इसको बिदा करेंगे तो हिन्द्स्तान की दूसरी युनिवर्सिटीज भी ग्रापकी नकल करेंगी । इस वास्ते इसको विदा ग्रविलम्ब किया जाना चाहिये।

DR. RANEN SEN (Barasat): It was reported sometime back in many newspapers including Delhi papers that Delhi University propose to screen applications of students from West Bengal so as to eliminate certain undesirable persons. Is it a fact?

DR. V.K.R.V. RAO: There was a question in Parliament whether the Chief Executive Councillor has written to the Delhi University on these lines and the answer I have given was clearly in the negative for both.

I have already spoken at great length as to why I find it difficult to accept the amendment for extending the jurisdiction of Delhi University to areas out side Delhi. But I shall certainly consider the problem raised by Mr. Mandal and some other firends about persons who have laready appeared the at an examination of Delhi University and when they go out they want to appear at the next examination as private candidates. In other words, the question is whether the definition of 'jurisdiction' should cover not merely those who are residents but also those who have taken examinations in or instructions from the Delhi University. I shall examine whether we can do this within the university ordinances. If we cannot, when we come with the next amendment, I shall certainly see what I can do about it.

I made enquiries about the capital region about which Shri Madhok talked and I found that it was not an expression which had got a legal definition. There is a State of Delhi which has a definition but what is called the capital region does not have a definition.

SHRI BAL RAJ MADHOK: It has been defined by the master plan of Delhi.

DR. V.K.R.V. RAO: The moment we talk of Faridabad, Rohtak and so on, we will be accused of indulging in Delhi imperialism against neighbouring States.

SHRI BAL RAJ MADHOK: I would like you not to reject it outright but to consider it and give a thought to it. I do not want to press my amendment just now.

DR. V.K.R.V. RAO: When we give it a legal definition, we can think about it.

Finally, about the correspondence students, to which Shri Kundu referred, nobody compels a student to join the correspondence course but if he joins, he should appear as a correspondence course student. If he fails, there is nothing to prevent him from appearing as an ex-student because then he gets

the same status as any other student who goes to college, fails and appear privately as an ex-student. So, there is no bar to his appearing privately as an ex-student.

I hope, the House will accept my explanation and pass the Bill.

MR. CHAIRMAN: I shall now put all the amendments together to the vote of the House.

भी शिवचन्त्र झाः मेरा संशोधन मलग से लिया जाये।

MR. CHAIRMAN: The question is:

"Page 1, line 13,-

after 'within' insert 'or without'." (1)

The Lok Sabha divided:

#### Division No. 137

Amat, Shri D. Arumugam, Shri R. S. Bajaj, Shri Kamalnayan Banerjee, Shri S. M. Behera, Shri Baidhar Biswas, Shri J. M. Dar, Shri Abdul Ghani Dass, Shri C. Gupta, Shri Indrajit Halder, Shri K. Hari Krishna, Shri Hazarika, Shri J. N. Jha, Shri Shiva Chandra Katham, Shri B. N. Krishna, Shri S. M. Majhi, Shri Mahendra Meghachandra, Shri M.

Ahirwar, Shri Nathu Ram Ahmad, Dr. I. Ahmed, Shri J. Asghar Husain, Shri Atam Das, Shri Awadesh Chandra Singh, Shri Azad, Shri Bhagwat Jha Babunath Singh, Shri Baipai, Shri Vidya Dhar Barupal, Shri P. L. Basu, Dr. Maitreyee Basumatari, Shri

#### AYES

[16.46 hrs.

Mehta, Shri Asoka Misra. Shri Janeshwar Mohinder Kaur, Shrimati Molahu Prasad, Shri Naidu, Shri Chengalraya Nayar, Dr. Sushila Pramanik, Shri J. N. Rajasekharan, Shri Rampur, Shri Mahadevappa Rao, Shri V. Narasimha Sen. Shri Deven Sen. Dr. Ranen Sharda Nand, Shri Shastri, Shri Ramavatar Sheo Narain. Shri Supakar, Shri Sradhakar Thakur, Shri Gunanand

#### NOES

Bhattacharyya, Shri C. K.
Birua, Shri Kolai
Bohra, Shri Onkarlal
Chandrakar, Shri Chandoolal
Chaudhary, Shri Nitiraj Singh
Chavan, Shri Y. B.
Choudhary, Shri Valmiki
Choudhury, Shri J. K.
Dalbir Singh, Shri
Dasappa, Shri Tulsidas
Digamber Singh, Shri
Deshmukh, Shri B. D.

Ramshekhar Prasad Singh, Shri

Ram Swarup, Shri

Rana, Shri M. B.

Dhuleshwar Meena, Shri Dinesh Singh, Shri Dixit, Shri G. C. Gandhi, Shrimati Indira Ganesh, Shri K. R. Ganga Devi, Shrimati Gautam, Shri C. D. Ghosh, Shri Parimal Gowda, Shri M. H. Jadhav, Shri Tulshidas Jadhav, Shri V. N. Jagjiwan Ram, Shri Jamir, Shri S. C. Jamna Lal, Shri Kahandole, Shri Z. M. Kamala Kumari, Kumari Kasture, Shri A. S. Kesri, Shri Sitaram Kisku, Shri A. K. Krishna, Shri M. R. Krishnan, Shri G. Y. Kuchelar, Shri G. Kureel, Shri B. N. Lakshmikanthamma, Shrimati Laskar, Shri N. R. Laxmi Bai, Shrimati Lutfal Haque, Shri Mahadeva Prasad, Dr. Maharaj Singh, Shri Mahida, Shri Narendra Singh Mahishi, Dr. Sarojini Malhotra, Shri Inder J. Minimata Agam Dass Guru, Shrimati Mishra, Shri Bibhuti Mishra, Shri G. S. Mohammad Yusuf, Shri Mohan Swarup, Shri Murthy, Shri B. S. Oraon, Shri Kartik Pahadia, Shri Jagannath Palchoudhuri, Shrimati lla

Pant, Shri K. C.

Partap Singh, Shri

Patil, Shri Deorao

Patil, Shri S. B.

Patil Shri S. D.

Parthasarathy, Shri

Qureshi, Shri Mohd. Shaffi

Radhabai, Shrimati B. Raghu Ramaiah, Shri

Raj Deo Singh, Shri Ram, Shri T.

Ram Dhan, Shri

Rao, Shri Jaganath Rao, Dr. V.K.R.V. Reddi, Shri G. S. Reddy, Shri Surender Rohatgi, Shrimati Sushila Roy, Shri Bishwanath Roy, Shrimati Uma Sankata Prasad, Dr. Savitri Shyam, Shrimati Sayyad Ali, Shri Sen, Shri Dwaipayan Sethi, Shri P. C. Shambhu Nath, Shri Shankaranand, Shri B. Sharma, Siri Naval Kishore Shastri, Shri Biswanarayan Shastri, Shri Ramanand Sher Singh, Shri Shinde, Shri Annasahih Shinkre, Shri Shiv Chandika Prasad, Shri Shukla, Shri Vidya Charan Siddayya, Shri Siddheshwar Prasad, Shri Singh, Shri D. V. Sinha, Shri Mudrika Sinha, Shri R. K. Snatak, Shri Nar Deo Sonar, Dr. A. G. Sunder Lal, Shri Surendra Pal Singh, Shri Suryanarayana Shri K. Swaran Singh, Shri Tiwary, Shri D. N. Tula Ram, Shri Uikey, Shri M. G. Ulaka, Shri Ramchandra Venkatswamy, Shri G. Verma, Shri Balgovind Yadab, Shri N. P. MR. CHAIRMAN: The result\* of the division is: Age: 34; Noes: 120 The motion was negatived.

MR. CHAIRMAN: I will put amendments 2, 3, 4, 5 and 6 to the vote of the House.

Amendments Nos. 2 to 6 were put and negatived.

The following Members also recorded their votes for NOES: Sarvashri Ramesh Chandra Vyas, Chandrika Presad, Yamuna Prasad Mandal and T. M. Sheth.

MR. CHAIRMAN: The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill,

Clause 3 was added to the Rill

Clause 1, the Enacting Formula and the Title were added to the Bill,

DR. V.K.R.V. RAO: I beg to move: "That the Bill be passed,"

MR. CHAIRMAN: The question is...

श्री अब्दुल मनी डार: तभापति महोदय,...

सभापति महोदय: नहीं, इस बिल पर सब सदस्य बोल चुके हैं।

The question is:

"That the Bill be passed."

The motion was adopted.

श्री ग्रम्बुल गनी डार: समापित महो-इय, ग्रान ए पायंट आफ़ ग्रार्डर । ग्राप मुझे यर्ड रीडिंग पर बोलने से कैसे रोक सकते हैं? ग्रापने मुझे कैसे रोका?

شری عبدالفلی دار سبهایتی مهو دیه این. اے، پائیلت آف اردر- آپ محجه تهرد ریدیلگ پر بول یے سے کیسے روک سکتے هیں- آپنے محجه کیسے روکا ؟

समापति महोदयः यह कोई पायंट बाफ़ मार्डर नहीं है।

भी भ्रम्बुल गनी डारः यह मेरा राइट या। ग्राप मेरे राइट को कैसे खत्म कर कर सकते हैं? \*\* सभापति महोदय: यह रेकाडं पर नहीं जायेगा।

16.50 hrs.

#### CONTEMPT OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS-PORT (SHRI RAGHU RAMAIAH): Sir, with reference to what happened this morning in the public gallery, I beg to move the following Resolution for the acceptance of the House.

#### Sir, I beg to move:

"This House resolves that the persons calling themselves (1) Swami Yogeshwara Nand Giri and (2) Shri Raj Kumar Jain who raised slogans from the Visitors' Gallery at 12.45 P.M. today and whom the Watch and Ward Officer took into custody immediately have committed a grave offence and are guilty of the contempt of this House.

This House further resolves that they be sentenced to simple imprisonment till 6 P.M. on Tuesday, the 1st September 1970 and sent to Tihar Jail, Delhi."

The first case relates to one Swami Yogeshwara Nand Giri, resident of Ghodagaon, Poona district. He had a grievance that there was an ancient temple in a place called Bhimashankar, and the Maharashtra Government, according to him, had been demolishing this temple. He wanted to agitate about that matter. He raised some slogans. He was trying to commit some nuisance. Therefore he was taken into custody by the Watch and Ward staff and then his attempt was spoiled.

श्री शिवनारायण (बस्ती): वह वया बोले वहां से ?

شری عبدلفلی ذار: یه میرا رالت تها- آپ میرے رالت کو کیسے غتم کو سکتے ہیں ! \*\*

<sup>\*\*</sup> Not recorded.